

SL No. 1 Dt. ....

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL

ORIGINAL APPLICATION No. 121 of 2023

In the matter of :  
Sumanta Ghosh

....Applicant

Versus

State of West Bengal & Ors. ..Respondents.



EXCEPTION TO THE AFFIDAVIT OF THE WEST BENGAL POLLUTION CONTROL BOARD, FILED BY THE RESPONDENT NO. 5, Mahfuj Alam, Partner of Alam Enterprises.

INDEX

Sl No.	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit.		1-14
2.	Copy of Conversion Certificate, Consent to Operate and Trade Licences.	A-1	15-22
3.	Copy of photographs of GI Sheet.	A-2	23-27
4.	Copy of photographs of conveyor belts.	A-3	28-29
5.	Copy of photographs of Telescopic Chute.	A-4	30
6.	Copy of photographs of wind breaking wall photographs.	A-5	31-32
7.	Copy of photographs of metaled roads and tax invoice.	A-6	33-38
8.	Copy of photographs of water sprinkling system.	A-7	39-41
9.	Copy of photographs of greenfield and plantation.	A-8	42-43

23 AUG 2024

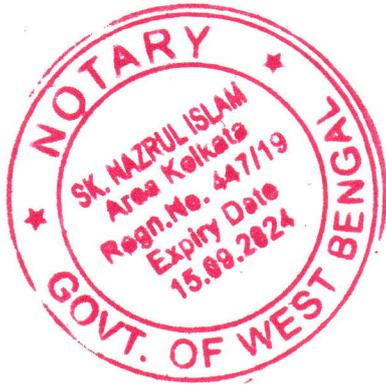
X

10.	Copy of photographs of display board.	A-9	44-45
11.	Copy of photographs of CCTV.	A-10	46-47
12.	Copy of Photographs.	A-11	48-49
13.	Copy of photographs Settling tank.	A-12	50
14.	Copy of distance of Geo Co-ordinates measured from GPS Map.	A-13	51-52
15.	Copy of submission of compliance letter dated 19.08. 2024.	A-14	53

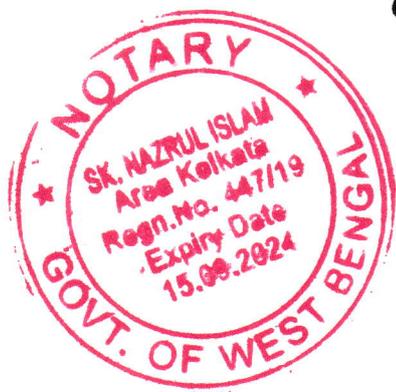
FILED BY



ADVOCATE



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL  
ORIGINAL APPLICATION No. 121/2023/EZ



In the matter of:

Sumanta Ghosh ....Applicant

Versus

State of West Bengal & Ors.

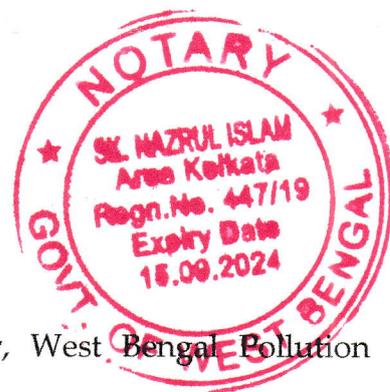
.....Respondents.

EXCEPTION TO THE AFFIDAVIT OF THE WEST BENGAL POLLUTION CONTROL BOARD, FILED BY THE RESPONDENT NO. 5, Mahfuj Alam, Partner of Alam Enterprise, Panchkulguri, Nema, Matigara, Siliguri, Pin-734010.

I, Mahfuj Alam, son of Sk. Naimuddin, aged about 53 years, by faith-Muslim, by Occupation- Partner of Alam Enterprises, of Panchkulguri, Nema, Matigara, Siliguri, Pin- 734010, do hereby solemnly declare and say as follows:

1. That I am the Partner of Alam Enterprises and as such I am well acquainted with the facts and circumstances of the case.
2. That pursuant to the solemn orders passed by the Hon'ble National Green Tribunal vide order dated 06.12.2023 and 24.01.2024, a Committed was constituted with the following members :

X



- a) Senior Scientist/Environmental Engineer, West Bengal Pollution Control Board;
  - b) Senior Scientist, Central Pollution Control Board;
  - c) Representative of the District Magistrate, Darjeeling, not below the rank of Additional District Magistrate; and
  - d) Senior Geologist, Directorate of Mines and Minerals, Government of West Bengal.
3. That in compliance with the order of the Hon'ble Tribunal the Committee visited the site on 22.01.2024 and filed a report before the Hon'ble Tribunal wherein made certain observations and made certain remarks against the respondent no. 5, Unit herein.
4. That in accordance with the observations of the West Bengal Pollution Control Board and after going through the specific observations the Unit taken measures which are submitting herein as follows:
- i) At the very outset it is respectfully submitted that the land over which Unit is situated at Mouza- Panchkulguri, J.L. No. 59, Khatian No. 237, Plot no. 56, having an area of 1.18 acres within P.S- Matigara, District- Darjeeling, the said land was converted from Balu to Industry vide Order no. 221/DLLRO/DJ/09 dated 10.12.2009 passed by Additional District Magistrate & District Land and Land Reforms Officer, Darjeeling. Thereafter the Unit duly obtained Consent to Establishment and Consent to Operate

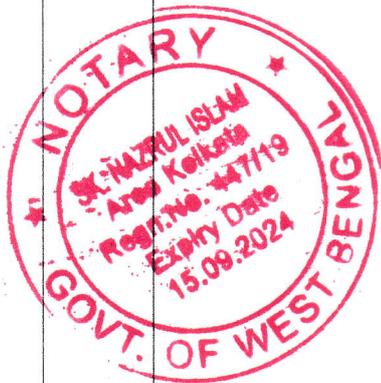
X

from the West Bengal Pollution Control Board. It is stated further that for running the said Unit, the respondent herein also obtained Trade Licence from Patharghata Gram Panchayat renewed year by year.

Copy of the said Conversion Certificate, Consent to Operate and Trade Licences are annexed herewith and marked with the letter 'A-1' to this affidavit.

ii) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
01.	Unloading area of raw material, primary Crusher, Screener, Conveyor belts and transfer point.	<p><b><u>Raw Material handling area:</u></b> Water sprinkling system available in the unloading area of raw material.</p> <p><b><u>Primary Crusher:</u></b> The Crusher mill has total 14 nos. of primary crusher. Out of which two of them was under maintenance. The primary crusher was not covered with GI /MG sheet. Only GI/MG shade was provided over the primary crushers. Screener was covered with GI/MS sheet. Water</p>



✕

		Sprinkling system with designated nozzle was available and operational for the primary crusher and screener.
--	--	--

Compliance by the Unit after filing of Committee Report :

It is respectfully submitted that water sprinkle was already installed before inspection as it is observed in the said report.

It is submitted that Jaw Crusher is installed inside the room and it is fully covered from all side by GI PROFILE shee, Sq Ms Pipe, Ms Joist 125 mm and Screener vibratory cover with Gi sheet and sprinkle system is installed.

Copy of the photographs in connection with aforesated installations are annexed hereto and marked with the letter 'A-2' to this affidavit.

iii) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
02.	Covering of conveyer belts from node to node with a thick sheet of suitable material.	<b>Conveyor Belts:</b> Covered with GI/MS Sheet.

It is respectfully submitted that conveyer belts are covered with GI/MS Sheet as it is observed in the said report.

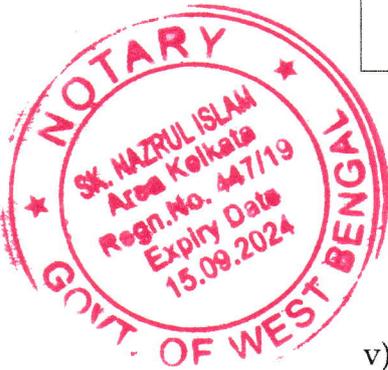


X

Copy of the photographs of conveyor belts are annexed hereto and marked with the letter 'A-3' to this affidavit.

iv) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
03.	Secondary, Tertiary crushers and schreeners shall be equipped with dry extraction cum bag filter followed by Cyclone.	The unit has not secondary/tertiary crushers.



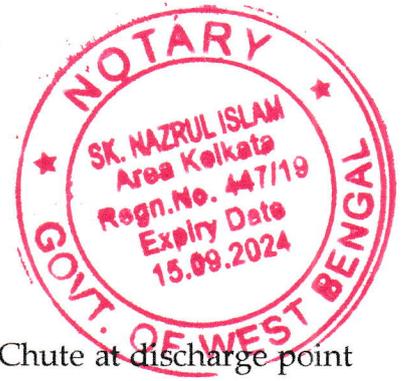
It is respectfully submitted that secondary/tertiary crushers are not applicable for the Unit.

v) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
03.	At discharge points flexible telescopic chute from top of discharge points to the ground level.	Flexible telescopic chutes were not available at the <u>discharge points</u> .

Compliance by the Unit after filing of Committee Report :

It is respectfully submitted that presently flexible telescopic chutes are installed at the end of conveyor at discharge point to the ground level.



X

Copy of the photographs of Telescopic Chute at discharge point is annexed hereto and marked with the letter 'A-4' to this affidavit.

vi) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
04.	GI/MS/Brick wide breaking wall of 3 ft more than the highest node of the crusher along the periphery of the crusher.	Wind breaking walls were not provided around the periphery of crusher mill.

Compliance by the Unit after filing of Committee Report :

It is respectfully submitted that presently wind breaking walls are installed at the unit.

Copy of the photographs of wind breaking wall photographs are annexed hereto and marked with the letter 'A-5' to this affidavit.

vii) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
05.	Metalled/Concrete roads within the premises, ramps and the entire ground area inside the premises should also be mettaled.	Road within the premises was of earth work, no mettaled roads were available within the premises and ramps. Dust suspension & Waterlogging in the premises was observed.

X



Compliance by the Unit after filing of Committee Report :

It is respectfully submitted that presently metaled roads are available within the premises and ramps.

Copy of the photographs of metaled roads and tax invoice are annexed hereto and marked with the letter 'A-6' to this affidavit.

viii) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
06.	Arrangement of rotating water sprinkling system/fogger/Anti smogun in the premises to suppress dust within the presmises to control dust emission resuspension.	No such arrangement was available. Manual water sprinkling around the premises was done by flexible tubes.

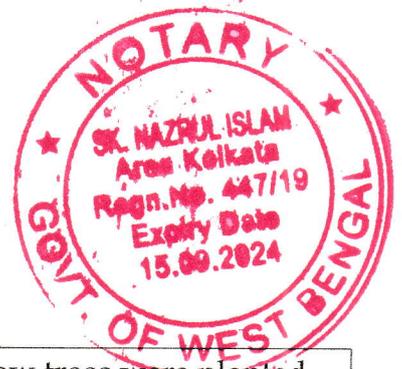
Compliance by the Unit after filing of Committee Report :

It is respectfully submitted that presently water sprinkling system are installed within the premises and ramps.

Copy of the photographs of water sprinkling system are annexed hereto and marked with the letter 'A-7' to this affidavit.

ix) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
--------	--------------------------	----------------------------



✕

07.	Plantation of 2-3 rows of tall trees around the periphery of the crusher.	No. 2-3 row trees were planted.
-----	---	---------------------------------

Compliance by the Unit after filing of Committee Report :

It is respectfully submitted that a number of plantation of new were planted and will also further be planted in future.

Copy of the photographs of greenfield and plantation are annexed hereto and marked with the letter 'A-8' to this affidavit.

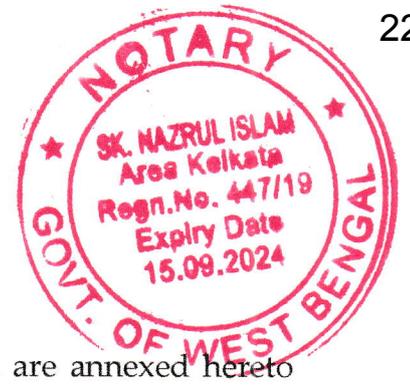
x) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
08.	Display Board at the entrance, having name of the Unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC.	No display board was found.

Compliance by the Unit after filing of Committee Report :

It is respectfully submitted that display board is installed with contact with date of issue of CTO and SPCB with validity period.

X



Copy of the photographs of display board are annexed hereto and marked with the letter 'A-9' to this affidavit.

xi) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
09.	Covering of vehicles.	Dus=ring inspection no material transportation through vehicles had been carried out.

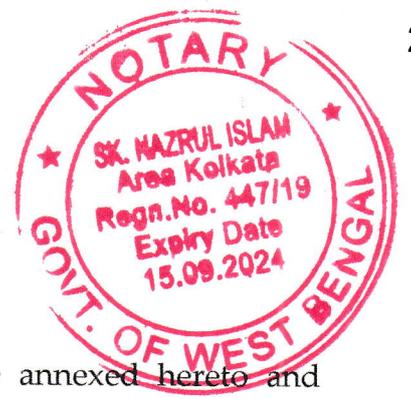
It is respectfully submitted that the unit taking exception to the said observation and submits that transportation through vehicle is always made with cover by tripal.

xii) It is observed in the report of WBPCB that :

Sl no.	Fugitive Emission Source	Present Status of the Unit
10.	CCTV/PTZ camera installed at the entrace and all corners of the premises of the unit covering entire area with minimum of 30 days usage.	CCTV were installed.

It is respectfully submitted that CCTV are installed as it is observed in the said report.

✕



Copy of the photographs of CCTV are annexed hereto and marked with the letter 'A-10' to this affidavit.

xiii) It is observed in the report of WBPCB that :

Sl no.	Other Observations	
01.	Dust Storage	The Occupier of the stone crusher had not provided dust room. At present huge quantity of stone dust was laying on the stone crusher area.

Compliance by the Unit after filing of Committee Report :

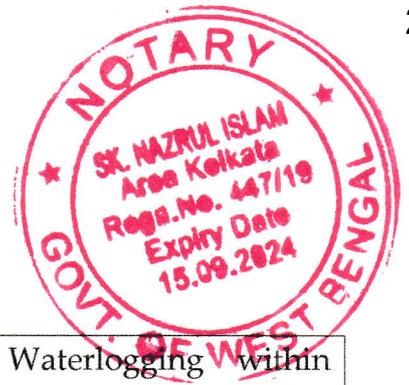
It is respectfully submitted that at discharge point, the unit installed a telescopic chute with flexible chute which will remove from stock piles. It is stated that there will be no storage at ground. Presently the dust is removed from the crusher unit and use in road work.

Copy of the photographs are annexed hereto and marked with the letter 'A-11' to this affidavit.

xiv) It is observed in the report of WBPCB that :

Sl no.	Other Observations	
02.	Provision for recycling of wastewater generated during dust suspension and crushers.	No settling tank was available for recycling of the wastewater generated during dust suppression and from the

X



	crusher. Waterlogging within the premises was observed.
--	---

Compliance by the Unit after filing of Committee Report :

It is respectfully submitted that Settling tank is constructed and ready to use and recycle the waster water from the crusher.

Copy of the photographs Settling tank is annexed hereto and marked with the letter 'A-12' to this affidavit.

xv) It is observed in the report of WBPCB that :

Sl no.	Other Observations	
03.	National Park/ Wildlife Sanctuary Eco-sensitive zone as per the list of Department of Forest, Govt. of WB.	The Unit is located in Mouza- Panchakulguri which falls in the Exo Sensitive Zone of Mahananda Wildlife Sanctuary as per the final ESZ Notification of Mahananda Wildlife Sanctuary issued by MoEF&CC dated 22.09.2020. The distance of the stone crushing site from the protected boundary of Mahananda Wildlife Sanctuary on the basis of geo-coordinates (measured during this

✕

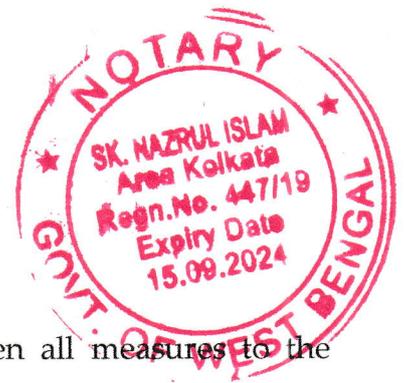
		<p>inspection) is approx. 4.62 Km as measured through google map. As per the ESZ notification of Mahananda Wildlife Sanctuary (MWLS) issued by MOEF&amp;CC dated 22.09.2020, the ESZ boundary is 5 km from the protected boundary of the Mahananda Wildlife Sanctuary (MWLS). Therefore, the unit falls in the ESZ of the MWLS.</p>
--	---	---

It is respectfully submitted that the unit taking exception to the distance of the stone crushing site from the protected boundary of Mahananda Wildlife Sanctuary on the basis of geo-coordinates which is stated in the report as 4.62 Km.

It is submitted that as per Google Co Ordinate and GPS map the boundary wall of the Unit falls outside from the 5 km of the protected boundary of Mahananda Wildlife Sanctuary. The from the Geo Co-ordinates (26.796111, 88.362778) to Geo Co-ordinates (26.754722, 88.341111) the distance is 5.10 km which beyond the stipulated area of 5 km.

Copy of the said distance of Geo Co-ordinates measured from GPS Map is annexed hereto and marked with the letter 'A-13' to this affidavit.

X



5. It is respectfully submitted that the Unit taken all measures to the observations Committee report and made all compliances. It is also submitted that unit presently not in operation and pursuant to the direction of the Hon'ble Tribunal as well as from the different authorities unit stopped all functioning. That it is also matter of record vide memo dated 05.08.2024 the West Bengal Pollution Control Board issued closure order in favour of respondent no.5 herein. Accordingly in compliance with the Said closure order it is matter of record that the unit is not functioning at present that the respondent no.5 already submitted compliance report before the West Bengal Pollution Control Board on 20.08.2024 in response of hearing dated 22.07.2024.

Copy of the submission of compliance letter dated 19.08.2024 is annexed here to and marked with the letter A-14 to this affidavit.

6. That the respondent unit humbly submits that the unit has high regard to the Solemn Orders as passed by this Hon'ble Tribunal and be discharged from the instant proceeding and further praying for withdrawal of closure order dated 05.08.2024 and submits that the respondent Unit will comply with any Order as may be passed by this Hon'ble Tribunal.

Identified by me

*Krishnendu Bera*

Advocate

Solemnly Affirmed and  
Declared before me U/S 139  
CPC, U/S 297 (C) CRPC

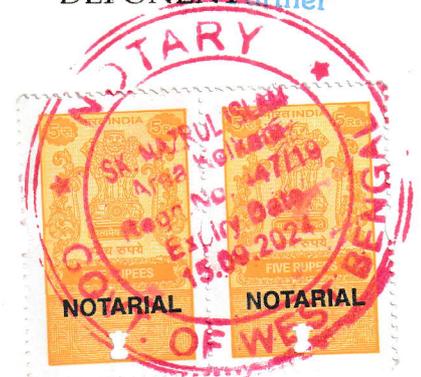
*SK. Nazrul Islam*  
Notary  
SK, Nazrul Islam  
Notary, Govt. of W.B.  
Regn. No. 447/19  
City Civil Court, Calcutta



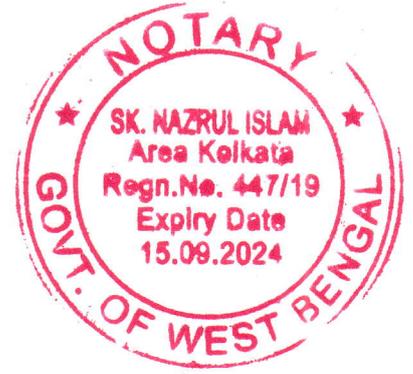
23 AUG 2024

M/s. Alam Enterprises  
*Mahabir Alam*

DEPONENT Partner



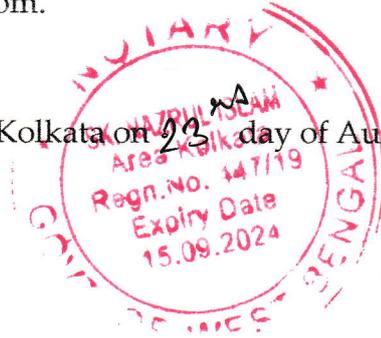
X



## VERIFICATION

I, the Deponent above-named, do hereby verify and declare that the statements made in paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on 23<sup>rd</sup> day of August, 2024.



Prepared by me

*Krishmendu Bera*

Advocate

M/s. Alam Enterprises

*Mahafiz Alam*

DEPONENT Partner

230

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE DISTRICT LAND & LAND REFORMS OFFICER  
DARJEELING

*Ameru-A<sub>1</sub>*

ORDER

Order NO 221 /DLLRO/DJ/09.

Dated 10/12 09.

~~DS~~

In terms of rule 164 of WBL & LR manual 1991 an enquiry have been made under the rule 5A of WBL & LR rules 1965. In accordance with the enquiry and report of Land mention below from *Balu* to *Industry (Stone Crusher)* in favour of *Seikh Naimuddin M/S Alam Enterprise, Khaprail Bazar, New Chumta, Siliguri*, subject to obtaining such approval or permission or license from such authority as soon as the order granting change/conversion as sought for is made.

(COMMERCIAL)  
SCHEDULE OF LAND

NAME OF MOUZA	Panchkulguri
J.L NO	59
KHATIAN NO	237
PLOT NO	56
CLASSIFICATION	Industry (Stone Crushing Unit)
AREA	1.18 Acres
P.S.	Matigara
DISTRICT	Darjeeling

*W.R.*  
Additional District Magistrate  
&  
District Land & Land Reforms Officer  
*W.R.* Darjeeling

Memo No 1426 (5)/1/DLLRO-DJ/Conv/XII/09. Dated 10/12 09.

- 1) The Sub-Divisional Land & Land Reforms Officer, Siliguri.
- 2) The Block Land & Land Reforms Officer, Matigara <sup>to make conversion of land</sup>
- 3) *Seikh Naimudding M/S Alam Enterprise, Khaprail Bazar, New Chumta.*  
Siliguri. <sub>on production of LCC</sub>
- 4) Order Book.
- 5) Case File.

*W.R.*  
Additional District Magistrate  
&  
District Land & Land Reforms Officer  
*W.R.* Darjeeling

# WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan  
10A, Block-LA, Sector-III  
Salt Lake City, Kolkata-700 091

26

Memo No. NOB/WPB/SR/NOE/Dar/



A-53-2005

Dated 07-02-2006

From:  
Member Secretary,  
West Bengal Pollution Control Board

To: **M/s. Alam Enterprises**  
**Khaprail Bazar (Panchkalga)**  
**P.O. New Chamta, P.S. Matigara,**  
**Dist. Darjeeling.**

Sub: Consent to Establish (NOC) from Environmental Point of View Dated 21.12.2005

Ref: NYB/Ref/No.

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s. **Alam Enterprises** for manufacturing/storage/installation **Stone Crushing Unit (14000 Cft/Month)** at **JL. No.59, Plot No. 56, Houza-Panchkalga, P.O. New Chamta, P.S. Matigara, Dist. Darjeeling.** this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board;
4. All emission from your factory shall conform to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981;

**NO OF PAYMENT OF BILL**

Plant, furnace, chimneys, control equipment, etc. shall be constructed/reconstructed/  
Monday to Saturday From 9.30 A.M. to 12.30 P.M.

# WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan' Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098  
(Orange/Green Category Unit)



17

Application Number: 07/80/2020

Date: 14/10/2020

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

M/s. ALAM ENTERPRISE My Pochkulguri, Baranai  
(hereinafter referred to as Applicant) for its unit located at Durgam 724010

for a period from 14/10/2020 to 13/10/2021 for its industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to make, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions:**

01. This Consent is valid for the following products:

Sl. No.	Name of major by-products	Quantity produced per month	Sl. No.	Name of major by-products	Quantity produced per month
01.	STONE CHIP	1500 TON	03		
02.	STONE DUST	200 TON	04		

02. The Applicant shall observe the following conditions:

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	HSD	500 LTR	02		
			03		

03. The Applicant falls in the Orange category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
	0.4 KL		

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls	1	1	1
Quantity	KL	0.3 KL	KL
Place of discharge		Saptagram & Locpita	

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to conform to the Standard for final effluent as given below.

Outlet No.	Nature of effluent	Parameters and standard (in mg/l. max)					Frequency of effluent sampling
		pH	BOD	COD	TSS	O & G	
1.	Domestic Sewage	5.5	30	250	100	10	Yearly

(2)

07. This Applicant shall provide comprehensive pollution control equipment and operate and maintain the same continuously to conform the quality of the final gaseous emission to the Standard as given below :

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm <sup>3</sup> /hr	Velocity of gaseous emission (mg/sec)	Concentrations of parameters not to exceed			Frequency of sampling
					SPM (mg./Nm <sup>3</sup> )	CO (% v/v)		
S-1	7M	DG (Wky)			150	1		Weekly
S-2								
S-3								
S-4								

08. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below.

Type of waste	Quantity	Treatment	Disposal
	65		

09. The Applicant shall take adequate measures for control of noise levels from its own sources within its premises to conform to

Time	Limit in dB (A) L <sub>eq</sub>	Time	Limit in dB (A) L <sub>eq</sub>
Day time (06 a.m. to 09 p.m.)	65	Night Time (09 p.m. to 06 a.m.)	55

- The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions and shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
- The Applicant shall at all times maintain good house-keeping, proper working order, control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and to surrounding areas/inhabitants.
- The Applicant shall bring about at least 33% of the available open land under the green coverage/ plantation.
- The Applicant shall provide for sufficient alternate electric power source to operate all pollution control facilities. In absence of such alternate power source, the production should be stopped/reduced/controlled to conform the conditions of the Consent.
- All the stacks connected to various sources of emissions must be painted/displayed to designate by numbers such as S-1, S-2 etc. and shall have ports, ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.
- The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
- The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring and measuring by the State Board's staff as well as State Board's authorised agencies.
- The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.
- The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutants in excess of quality and quantity as mentioned above to any receiving water body/system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.
- The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this Consent.
- The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.
- The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Hazardous Wastes (Management & Handling) Rules, 1989 and Public Liability Insurance Act, 1991.



For and on behalf of the Board  
 Sub-Divisional Officer  
 Siliguri  
 (Scientist)

Consent Letter Number :  
 Memo Number : CG 33 / WPB / SR  
 Renewal of Consent to Operate under Section 21 of the Air (Prevention & Control of Pollution) Act, 1986  
 The West Bengal Pollution Control of the Water (Prevention & Control of Pollution) Act, 1986  
 M/s. Alam Enterprises  
 P.O. - Kama...

for a period from liquid effluent as mentioned herein quantity &

# 2 NO. PATHARGHATA GRAM PANCHAYAT

P.O. NEW CHANTA, DIST. DARJEELING  
PHONE : 2674079

## TRADE LICENCE



Sl. No. 1418

Registration No. 78/MCP/04/10

Date ..... 19-4-10

Verified that M/s. Atom Enterprize (Enterprise)

is hereby allowed to run Stone Crusher unit at Dokkeghini, P.O. Nancei, Bergeeling, Dokkeghinouga under Patharghata Gram Panchayat for the year 2010 to

2011

Sl. No. 15/4/10

Date ..... 19-4-10  
Place ..... New Chanta

PRADHAN  
2 No. Patharghata Gram Panchayat  
New Chanta, Darjeeling

# 2 NO. PATHARGHATA GRAM PANCHAYAT

P.O. NEW CHANTA, DIST. DARJEELING  
PHONE : 2574079

**LEADERSHIP**

Sr. No 2250

Registration No. 48/T/PAE/14-15



Date : 22/4/14

Verified that M/s. Alam Enterprise

is hereby allowed to run Stone Guzman unit at Paek Kelguri, Nimai  
under Patharghata Gram Panchayat for the year 2014 to 2015 via order.

Date : 22/4/14  
Place : P.G.P.

PRADHAN  
Patharghata Gram Panchayat  
P.O. New Chanta, Darjeeling

# 2 NO. PATHARGHATA GRAM PANCHAYAT

P.O. NEW SHAMTA  
DIST. DARJEELING  
2574079



Sl. No.

3137

Registration No. 195FT/PGR/116-12

Date: 29/4/14

Verified that Ms. Alam Enterprises

Partners:- Mahajul Alam, Md. Serh, Naimuddin,  
Mehrab Alam, Atab Alam  
Wahidul Alam, Saadul Alam, Nurehul  
at

is hereby allowed to run Stone & surface work Demolition, Masonry (masonry) to

under Patharghata Gram Panchayat for the year 16 to

2017 grt more.

Date: 29/4/14

Place: P.G.P.

Pradhan  
29/4/14  
Patharghata Gram Panchayat  
2 No. Patharghata Gram Panchayat

**FORM 11****[ See rule 58(2) ]**Name Of District : **DARJEELING**Name Of Block : **MATIGARA**Name Of Gram Panchayat : **PATHARGHATA**Trade Registration No:- **4359**Trade Registration Date:-**27-Jun-2019**Issue Date:-**07-Apr-2022**Trade Registration Certificate issue No:- **1**Trade Registration Certificate issued for the period of: **2022-2023,2023-2024,2024-2025**To **MAHAFUJ ALAM AND OTHERS**

(Name of Prop/partner/Director)

Full Address :

VILLAGE - PANCHKELGURI

PARA - PANCHKELGURI

POLICE STATION - MATIGARA

POST OFFICE - NIMAI

MOUZA - PANCHKELGURI 59

DAG - 0

PIN NO - 734010

Gram Sansad/ Part No. PANCHKELGURI

Description of Trade :STONE CRUSHING UNIT

Gram panchayat acknowledges a sum of **Rs. 1500** (Rupees One Thousand Five Hundred Only)From **ALAM ENTERPRISES**

(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

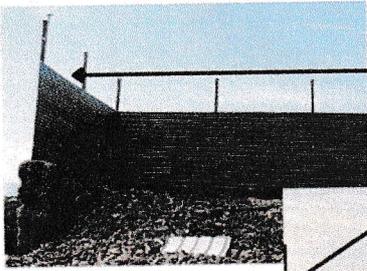
**This Certificate Is Electronically Generated**

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

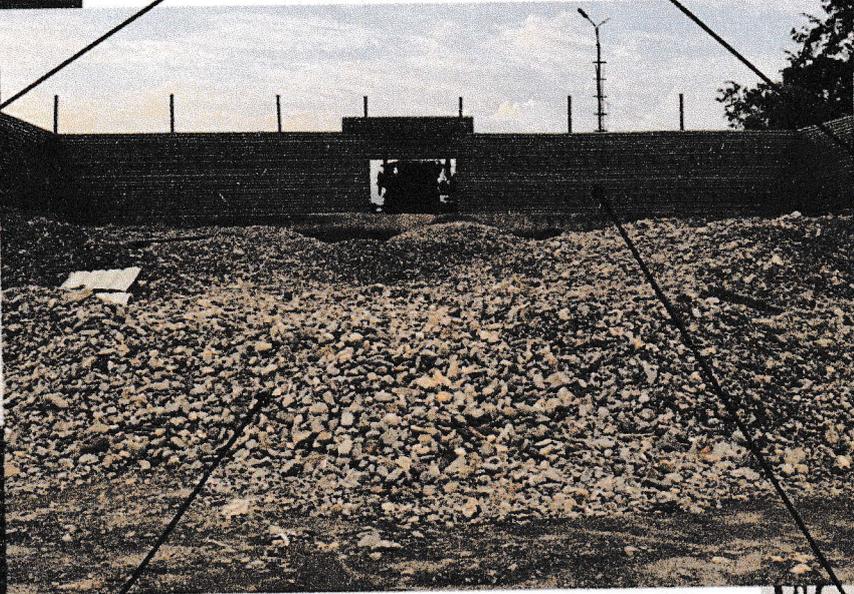
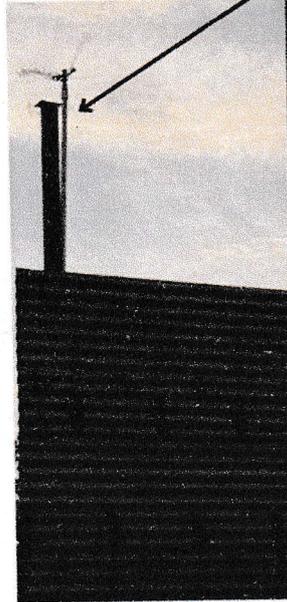
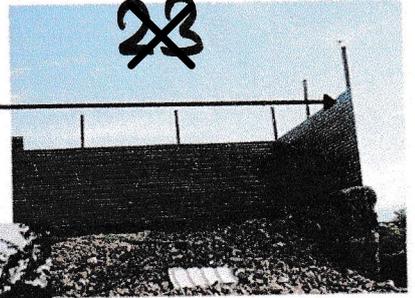
Ref. Application Docket No. NOCZTIZ31154174R  
<https://wbprd.gov.in/>

Amerwee-A<sub>2</sub>

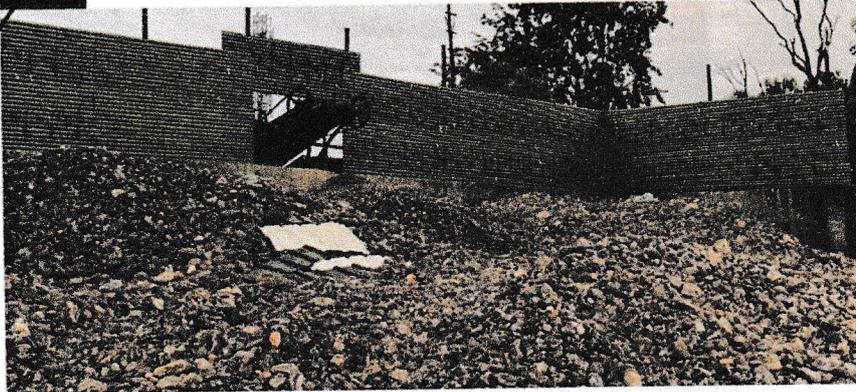
23



WATER SPRINKLER SYSTEM AT RAM MATERIALS HOPPER POINT

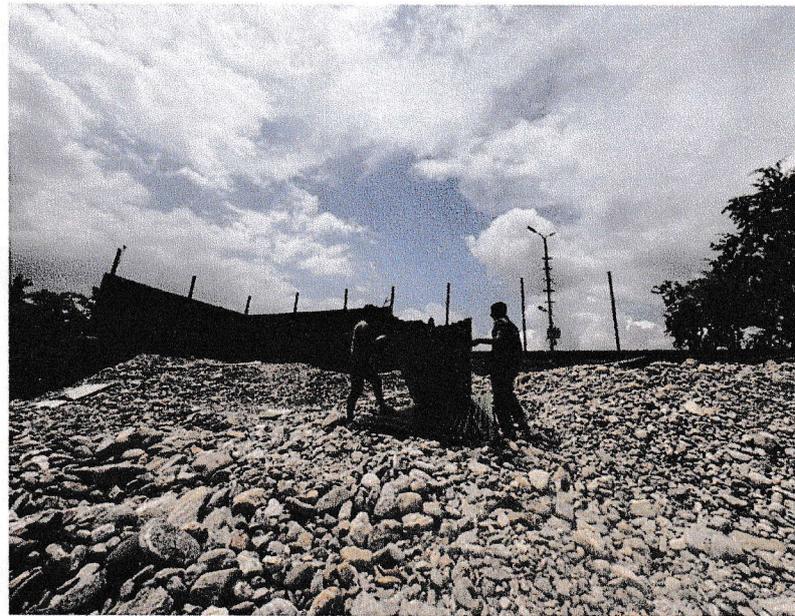


RAW MATERIAL AT HOPPER POINT



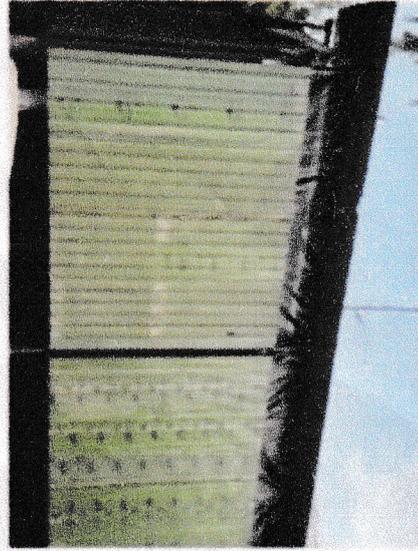
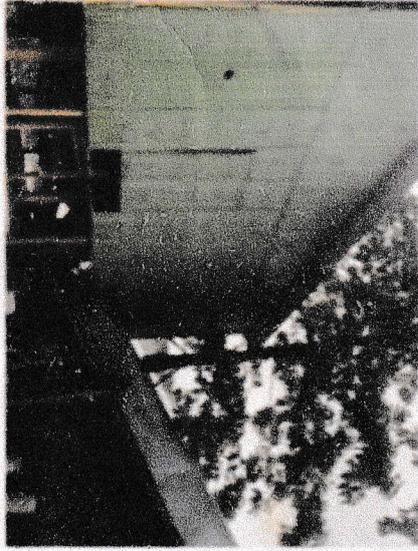
GI SHEET FENCING FROM 3 SIDE

# UNLOADING OF RAW MATERIAL AT HOPPER POINT



## THREE SIDES FENCING WORK IN PROGRESS

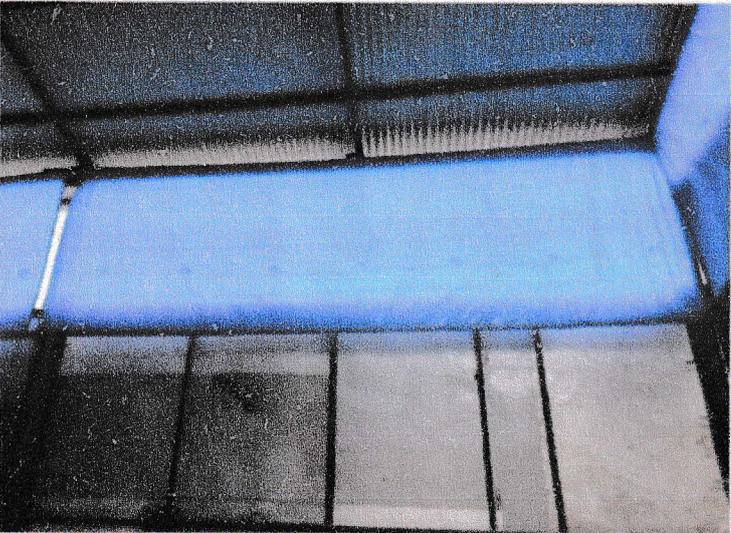




CRUSHER INSIDE /OUTSIDE THE ROOM

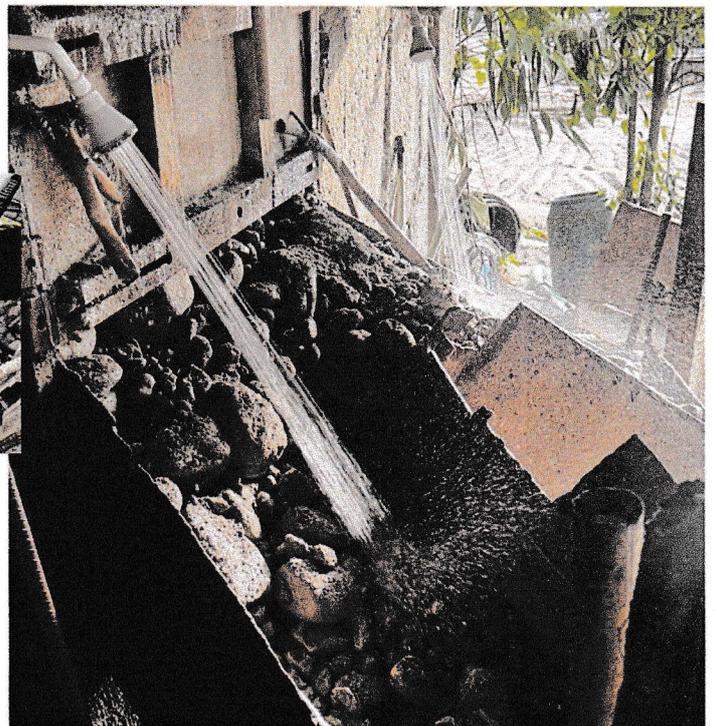
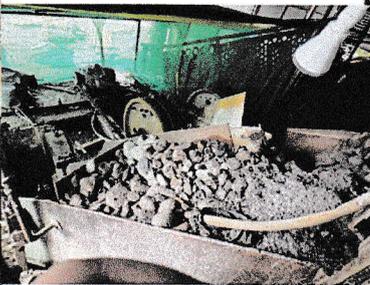
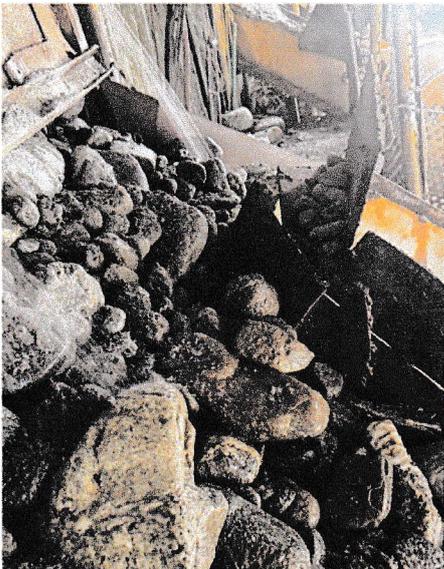
INNER ROOM IMAGES







# WATER SPRAY ON RAW MATERIAL AT JAW CRUSHER



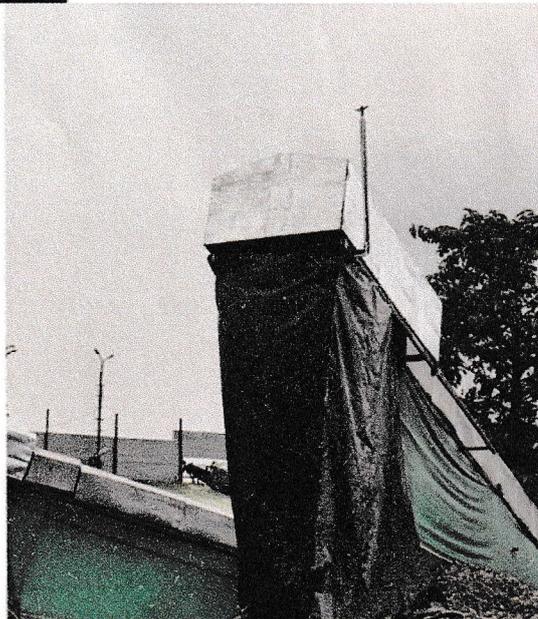
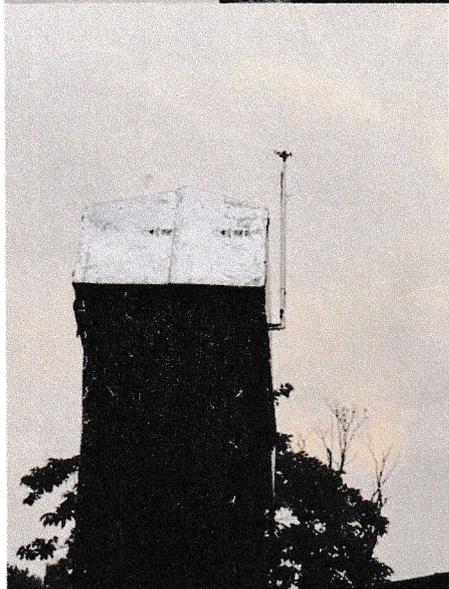
Annexure-A3

# CONVEYOR BELTS

The conveyor belt is completely covered with GI sheet and equipped with a water sprinkler at the end of the conveyor.



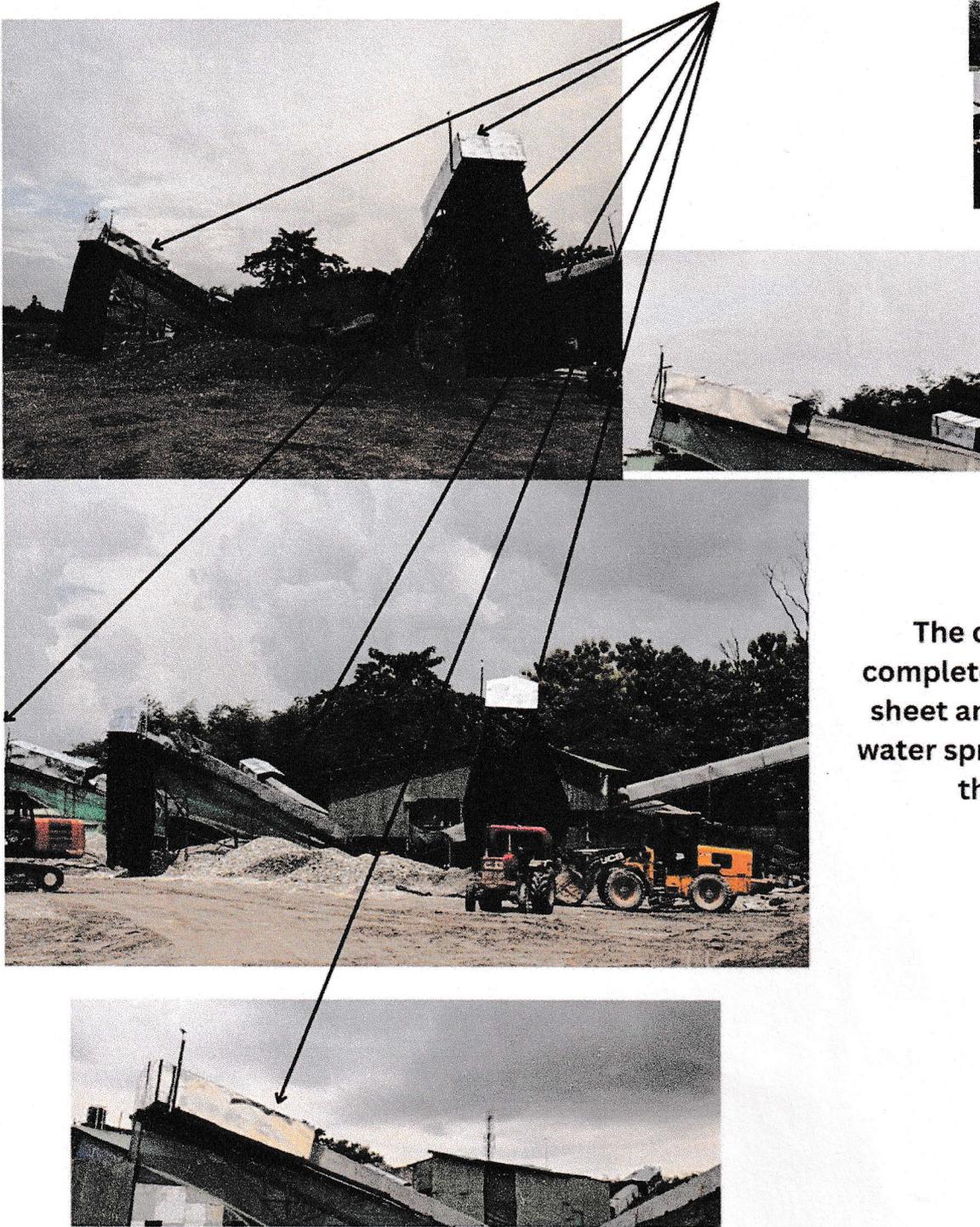
**WATER SPRINKLER**





# CONVEYOR BELTS

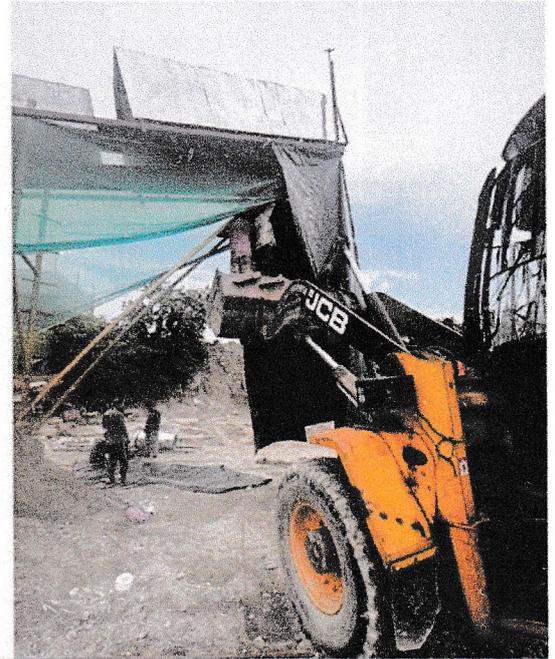
## GI SHEET COVERING CONVEYOR BELT



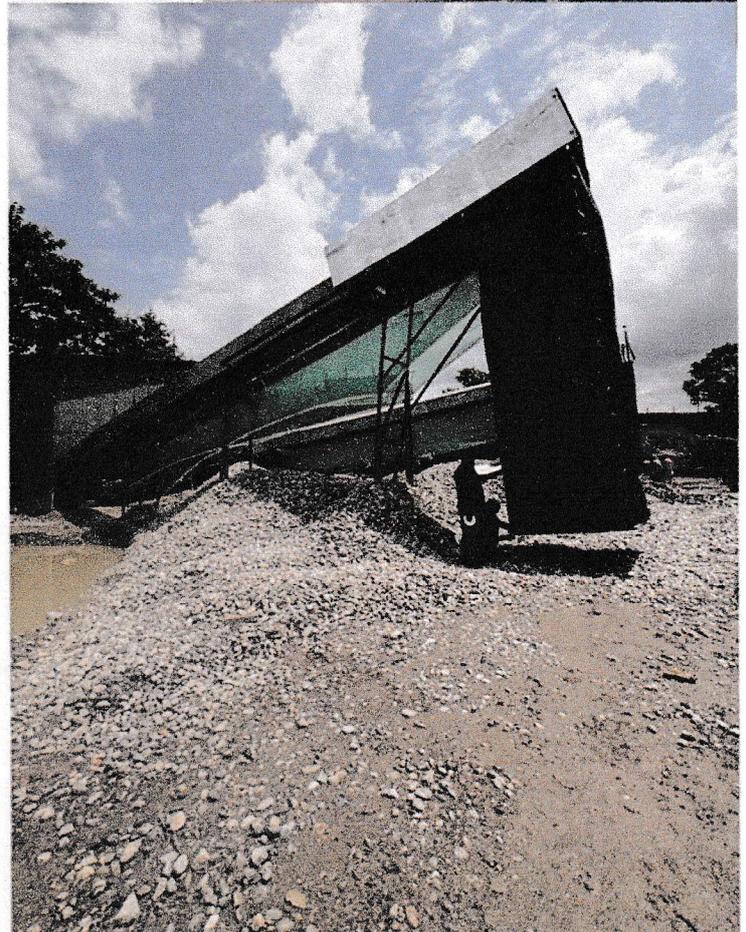
The conveyor belt is completely covered with GI sheet and equipped with a water sprinkler at the end of the conveyor.

Annexure-A4

# TELESCOPIC CHUTE AT DISCHARGE POINT



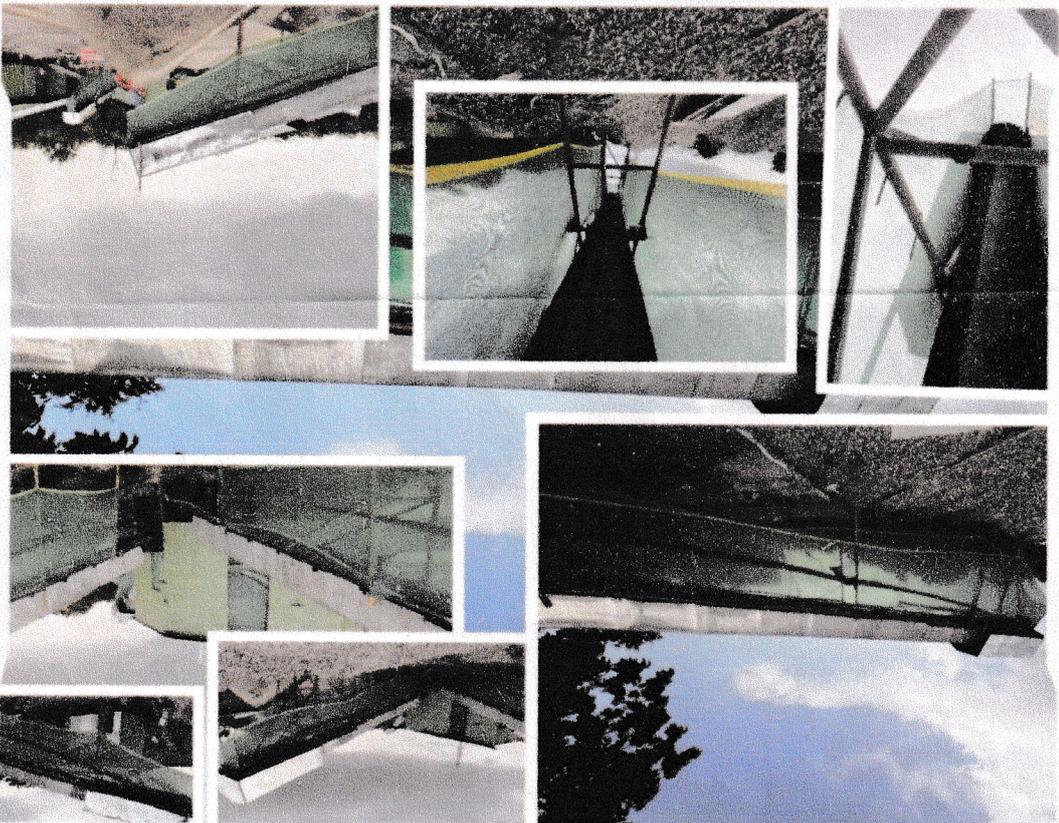
**WORK IN PROGRESS**



BRAKING WIND WALL



CONVEYOR BELT COVER

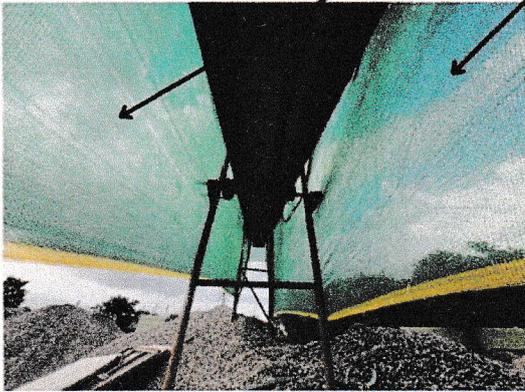


*American-AS*

~~34~~



WIND BREAKING WALL



# GENERAL MEASURES IMPLEMENTED

32

## B. METALED ROAD

### WORK IN PROGRESS

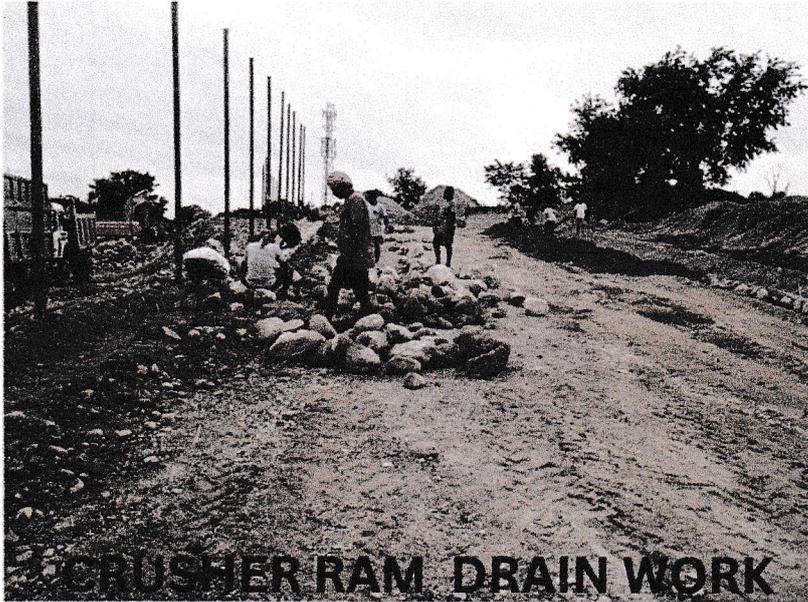




# GENERAL MEASURES IMPLEMENTED

## B. METALED ROAD WORK

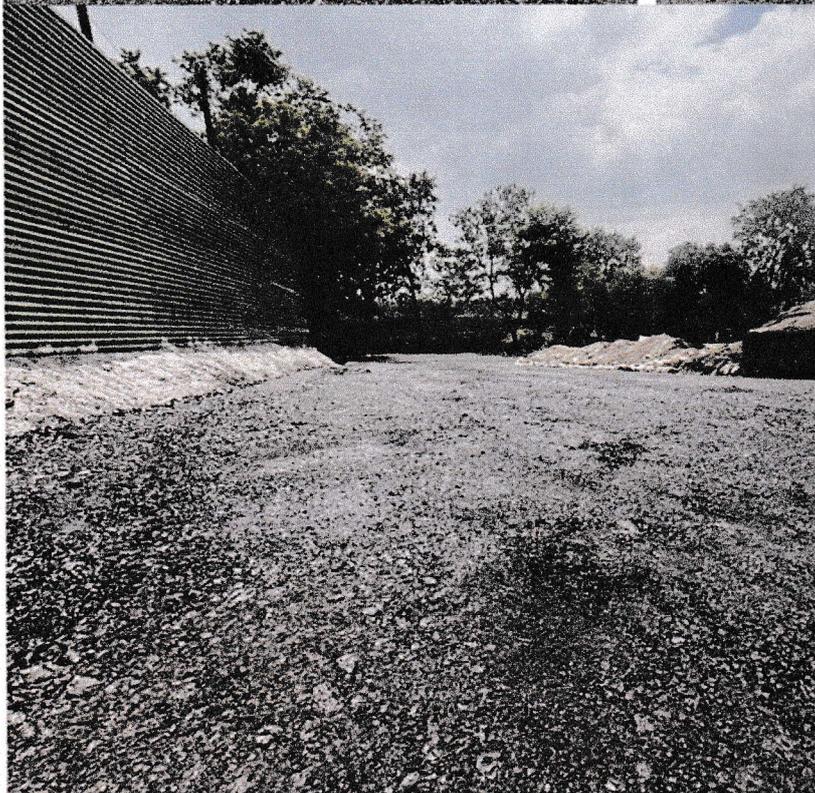
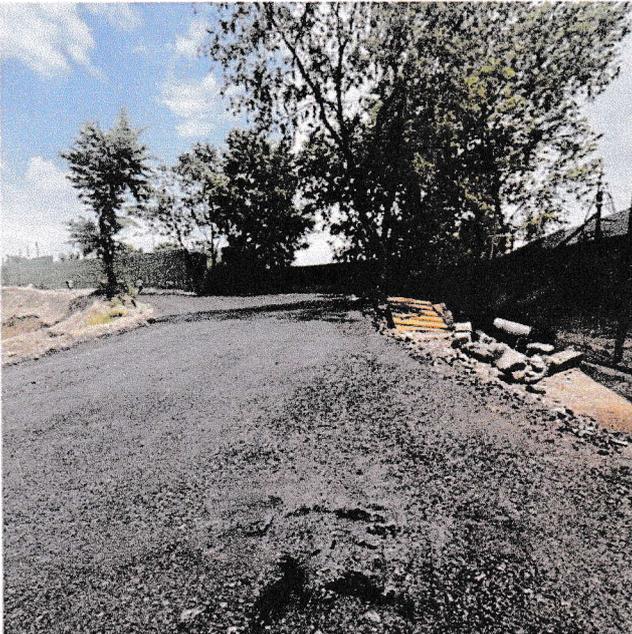
### ROAD & FENCING WORK





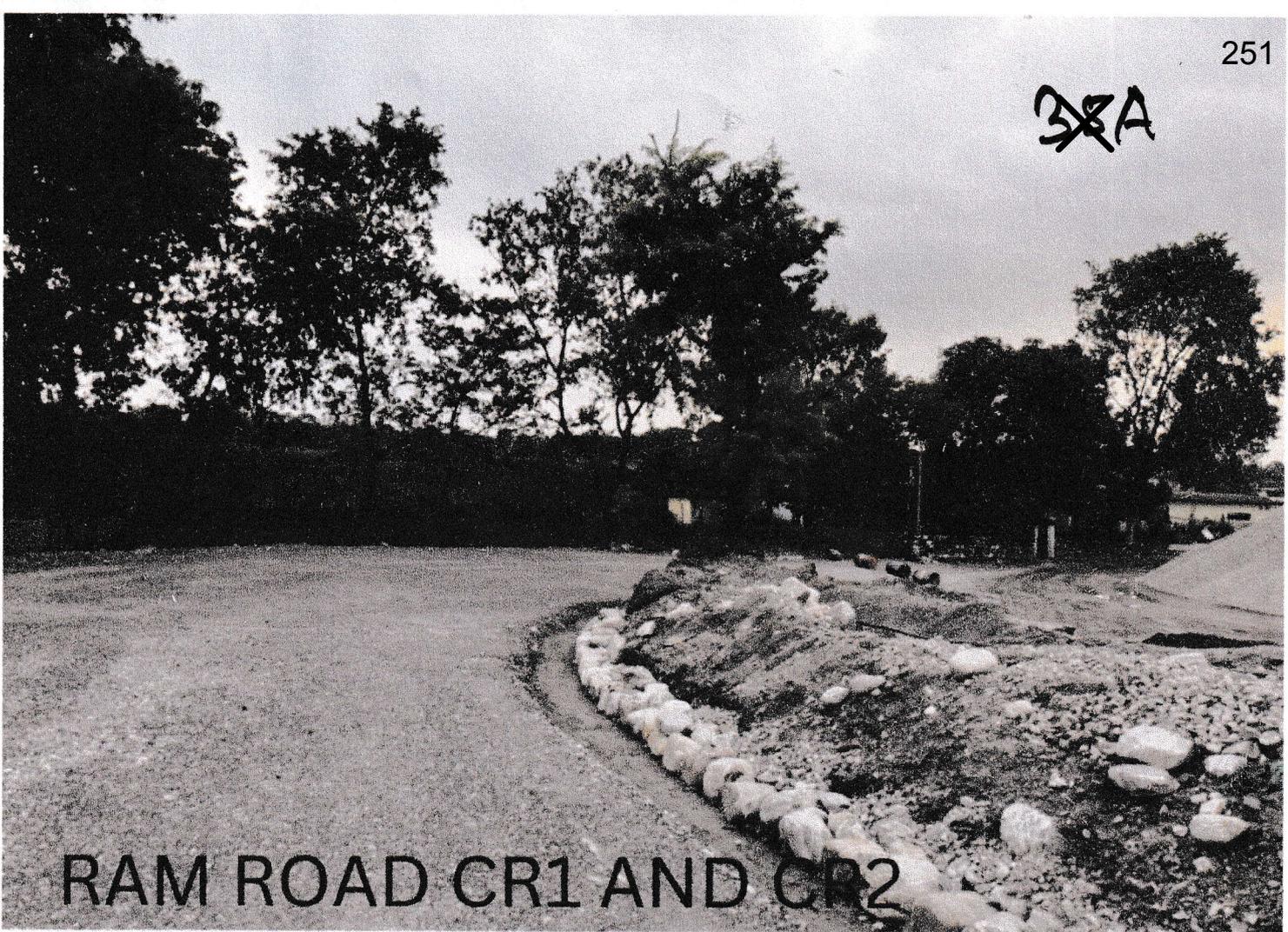
# GENERAL MEASURES IMPLEMENTED

## B. METALED ROAD

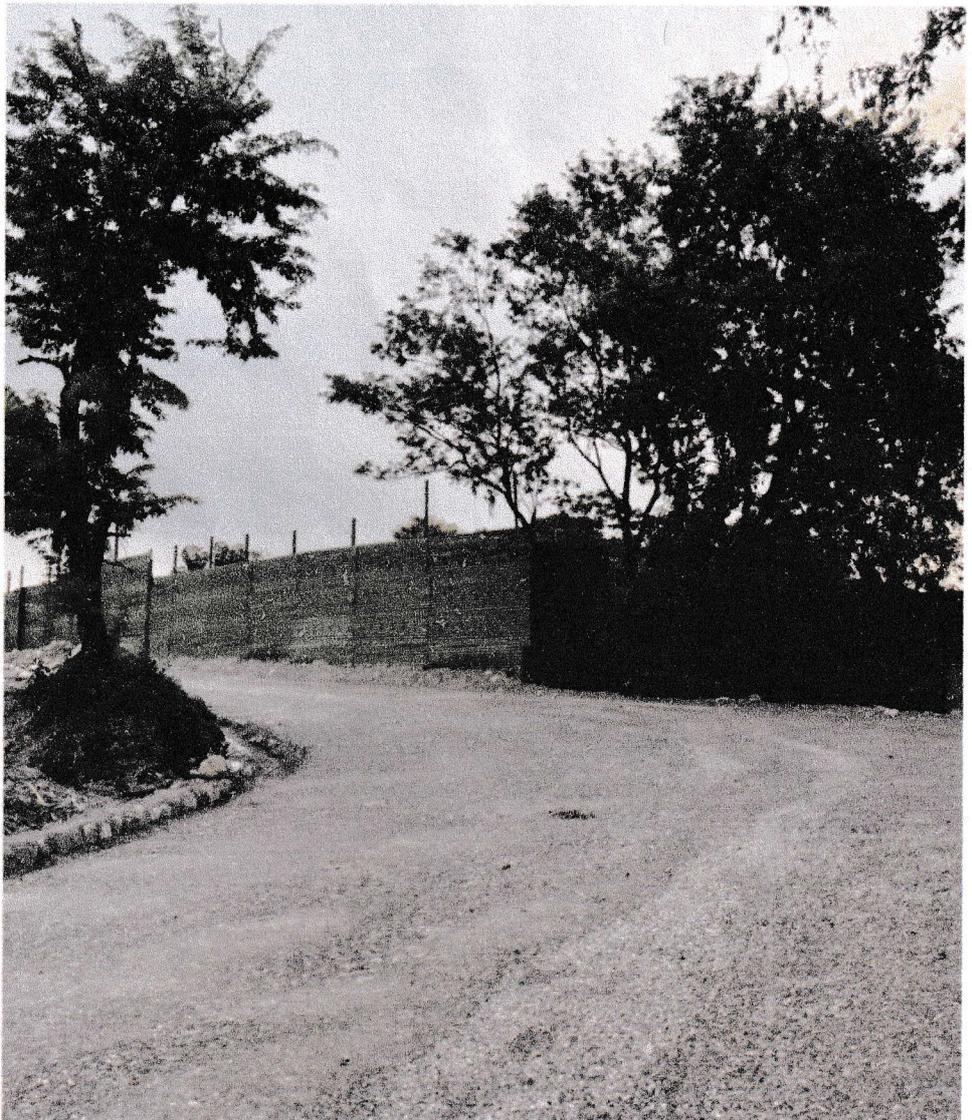
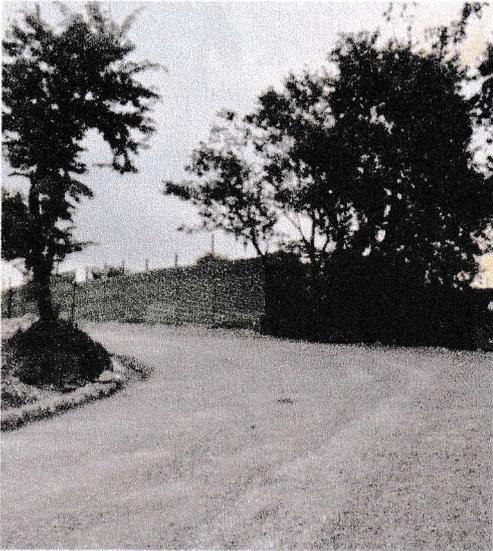


METALED ROAD DONE BY DENSE  
BITUMINOUS BY 50MM THICKNESS  
WITH VG 30 GRADE BITUMEN

38A



RAM ROAD CR1 AND CR2



26

**Tax Invoice**

(ORIGINAL FOR RECIPIENT)

<b>RADHA KRISHNA ENTERPRISE</b> FULBARI PATAN BASTI NEW CHAMTA MATIGARA DARJEELING GSTIN/UIN: 19AYAPB8210F1ZW State Name : West Bengal, Code : 19 Consignee (Ship to) <b>M/s Alam Enterprises</b> Panchalguri, Matigara Darjeeling GSTIN/UIN : 19AAKFA5397A1ZD State Name : West Bengal, Code : 19 Contact : 9434063333 Buyer (Bill to) <b>M/s Alam Enterprises</b> Panchalguri, Matigara Darjeeling GSTIN/UIN : 19AAKFA5397A1ZD State Name : West Bengal, Code : 19 Contact : 9434063333	Invoice No.	Dated
	140/24-25	11-Jul-24
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	Terms of Delivery	<b>KHAPRAIL</b> <b>WB73D8686</b>

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate (Incl. of Tax)	Rate	per	Amount
1	<b>CEMENT</b>	25232930	20 BAG	390.00	304.69	BAG	6,093.80
	Less :						853.13
							853.13
							(-)0.06
	<b>SGST</b>						
	<b>CGST</b>						
	<b>ROUND OFF</b>						
	<b>Total</b>		20 BAG				<b>₹ 7,800.00</b>

Amount Chargeable (in words) **INR Seven Thousand Eight Hundred Only** E. & O.E

Taxable Value	CGST		SGST/UTGST		Total Tax Amount
	Rate	Amount	Rate	Amount	
6,093.80	14%	853.13	14%	853.13	1,706.26
<b>Total:</b> 6,093.80		853.13		853.13	1,706.26

Tax Amount (in words) : **INR One Thousand Seven Hundred Six and Twenty Six paise Only**

Company's PAN : **AYAPB8210F**

Declaration  
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **RADHA KRISHNA ENTERPRISE**  
 Bank Name : **STATE BANK OF INDIA CC**  
 A/c No. : **00000038956640657**  
 Branch & IFS Code: **KHAPRAIL CANTT AREA & SBIN0009902**  
 SWIFT Code :

**RADHA KRISHNA ENTERPRISE**  
 Authorised Signatory

This is a Computer Generated Invoice

Handwritten notes and stamps at the bottom of the page, including a circular stamp with the number 320.

**RADHA KRISHNA ENTERPRISE**  
 FULBARI PATAN BASTI  
 NEW CHAMTA  
 MATIGARA  
 DARJEELING  
 State Name : West Bengal, Code : 19

**Receipt Voucher**

No : 741

Dated : 11-Jul-24

Particulars	Amount
Account :	
M/s Alam Enterprises	7,800.00
Agst Ref 140/24-25      7,800.00 Cr	

Through :

CASH

Amount (in words) :

INR Seven Thousand Eight Hundred Only



Authorised Signatory



**Tax Invoice**

(ORIGINAL FOR RECIPIENT)

<b>RADHA KRISHNA ENTERPRISE</b> FULBARI PATAN BASTI NEW CHAMTA MATIGARA DARJEELING GSTIN/UID: 19AYAPB8210F1ZW State Name : West Bengal, Code : 19	Invoice No.	Dated
	<b>136/24-25</b>	<b>10-Jul-24</b>
<b>M/s Alam Enterprises</b> Panchalguri, Matigara Darjeeling GSTIN/UID : 19AAKFA5397A1ZD State Name : West Bengal, Code : 19 Contact : 9434063333	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Consignee (Ship to)	Buyer's Order No.	Dated
<b>M/s Alam Enterprises</b> Panchalguri, Matigara Darjeeling GSTIN/UID : 19AAKFA5397A1ZD State Name : West Bengal, Code : 19 Contact : 9434063333	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination <b>MATIGARA</b>
Buyer (Bill to)	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>WB73D8686</b>
<b>M/s Alam Enterprises</b> Panchalguri, Matigara Darjeeling GSTIN/UID : 19AAKFA5397A1ZD State Name : West Bengal, Code : 19 Contact : 9434063333	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate (Incl. of Tax)	Rate per	Amount
1	<b>CEMENT</b>	25232930	<b>20 BAG</b>	390.00	304.69 BAG	<b>6,093.80</b>
	Less :					SGST 853.13 CGST 853.13 ROUND OFF (-)0.06
Total			<b>20 BAG</b>			<b>₹ 7,800.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Seven Thousand Eight Hundred Only**

Taxable Value	CGST		SGST/UTGST		Total Tax Amount
	Rate	Amount	Rate	Amount	
6,093.80	14%	853.13	14%	853.13	1,706.26
<b>Total: 6,093.80</b>		<b>853.13</b>		<b>853.13</b>	<b>1,706.26</b>

Tax Amount (in words) : **INR One Thousand Seven Hundred Six and Twenty Six paise Only**

Company's PAN : **AYAPB8210F**

Declaration: We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details:  
 A/c Holder's Name: **RADHA KRISHNA ENTERPRISE**  
 Bank Name : **STATE BANK OF INDIA CC**  
 A/c No. : **00000038956640657**  
 Branch & IFS Code: **KHA PRAIL CANTT AREA & SBIN0009962**  
 SWIFT Code :

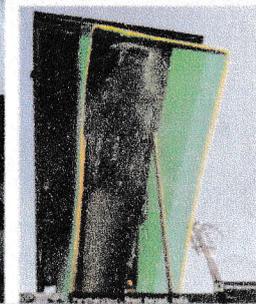
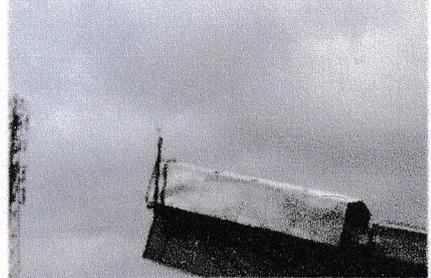
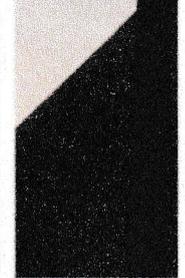
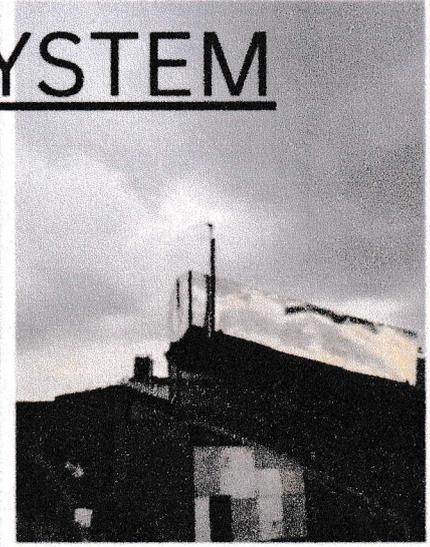
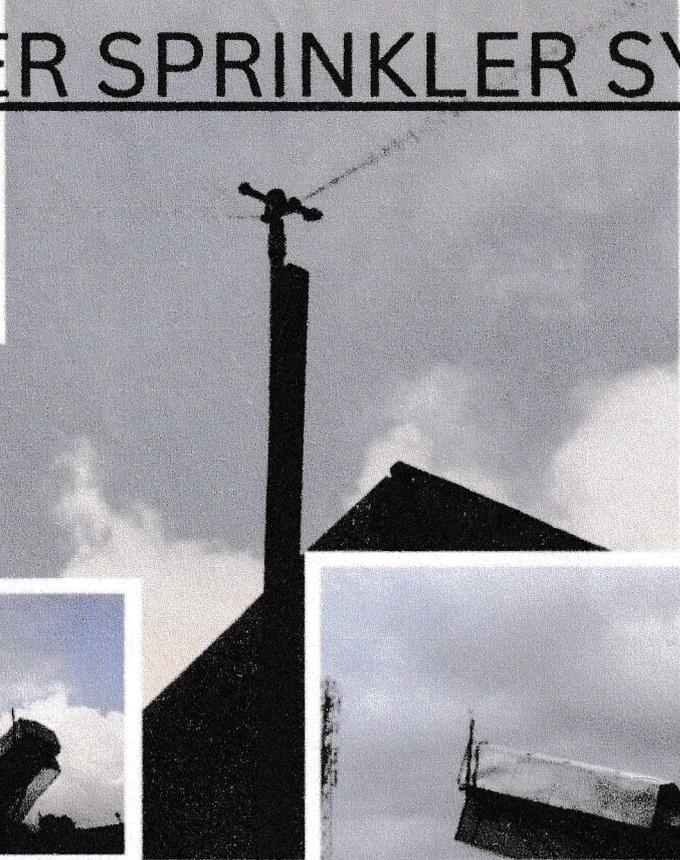
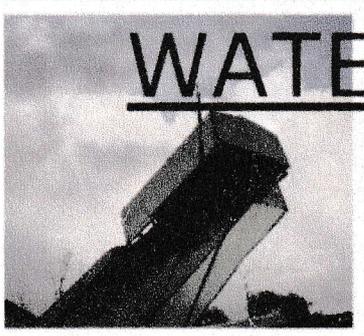
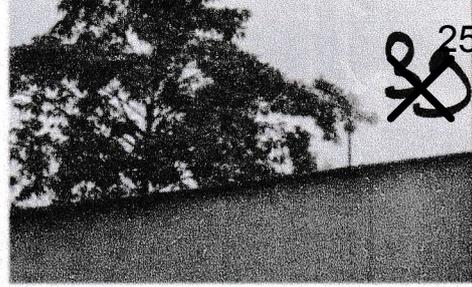
RADHA KRISHNA ENTERPRISE  
 Authorised Signatory

This is a Computer Generated Invoice

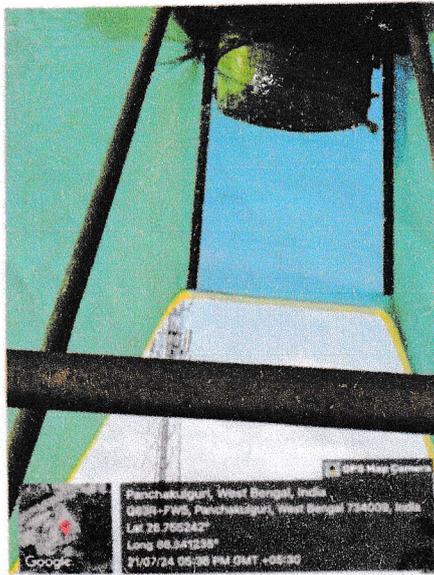
*Handwritten notes:*  
 Urfan  
 CR-02  
 Walledahala  
 work  
 Cash by  
 Panchdhan  
 [Signature]

Amerika  
A7

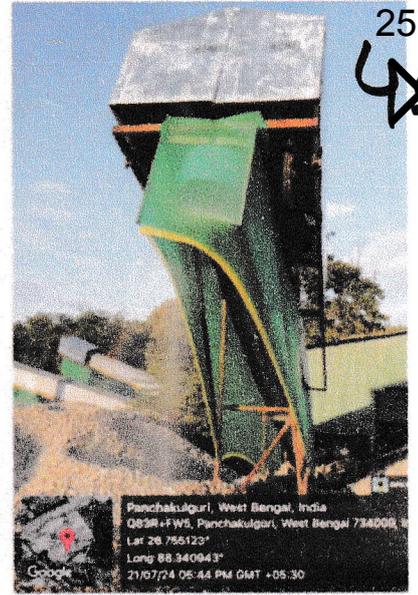
# WATER SPRINKLER SYSTEM



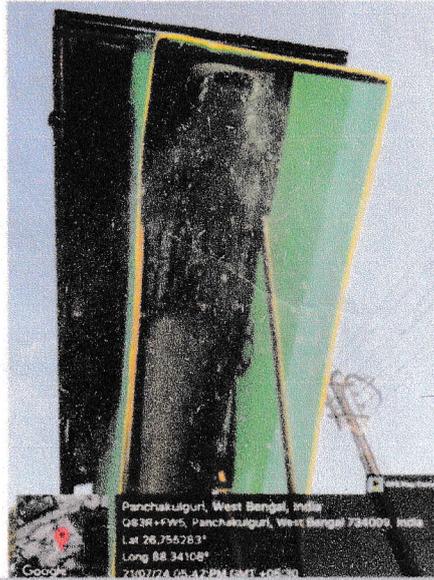




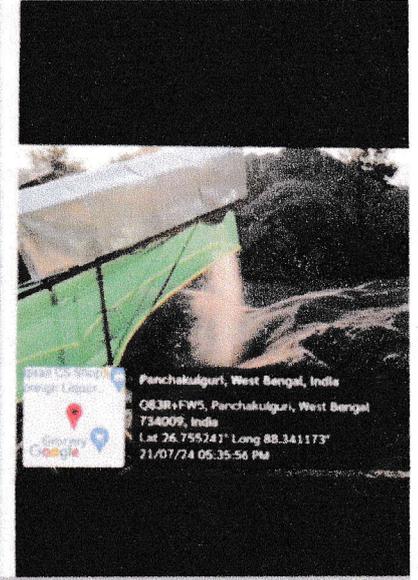
Panchakuluri, West Bengal, India  
0838+FW5, Panchakuluri, West Bengal 734009, India  
Lat 26.755242°  
Long 88.341238°  
21/07/24 05:38 PM GMT +05:30



Panchakuluri, West Bengal, India  
0838+FW5, Panchakuluri, West Bengal 734009, India  
Lat 26.755123°  
Long 88.340943°  
21/07/24 05:44 PM GMT +05:30



Panchakuluri, West Bengal, India  
0838+FW5, Panchakuluri, West Bengal 734009, India  
Lat 26.755283°  
Long 88.34108°  
21/07/24 05:42 PM GMT +05:30

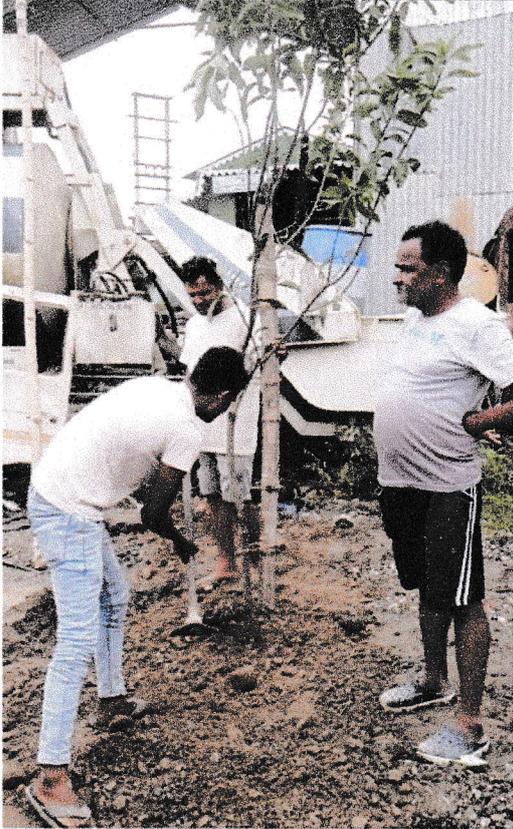
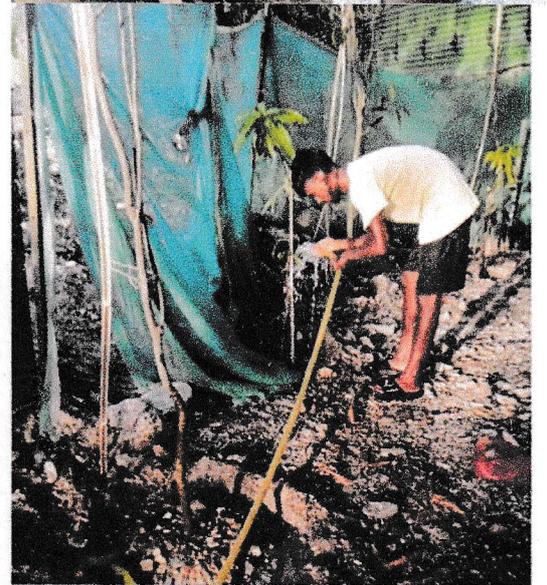
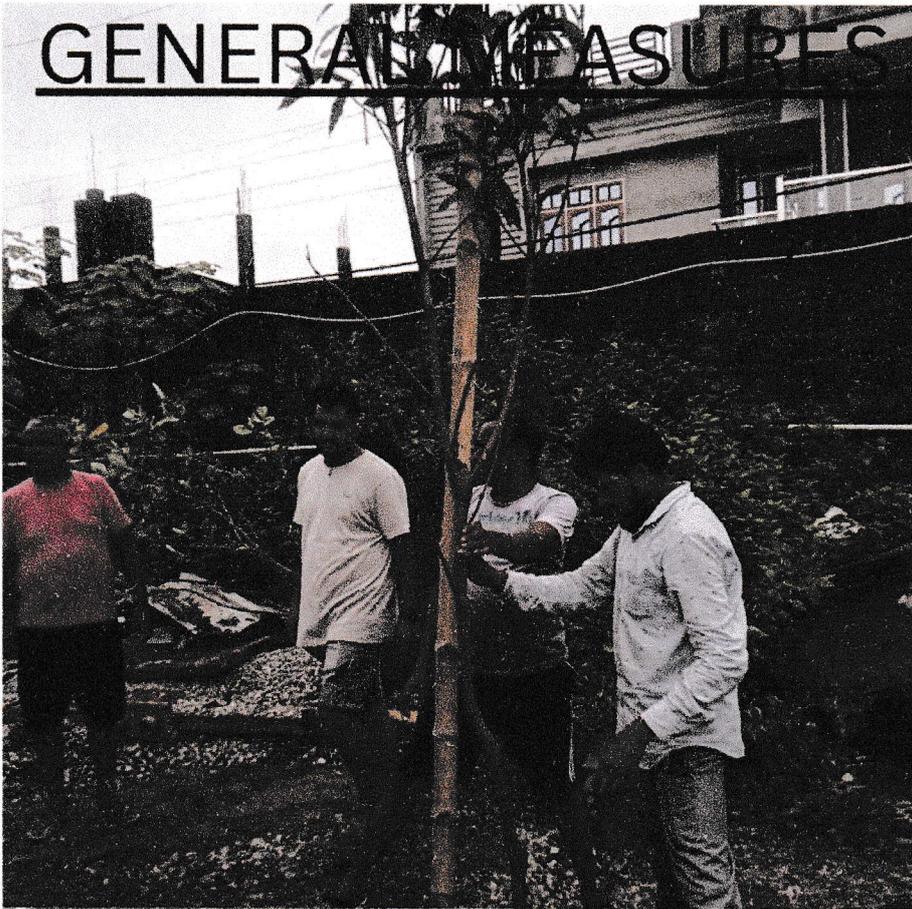


Panchakuluri, West Bengal, India  
0838+FW5, Panchakuluri, West Bengal 734009, India  
Lat 26.755311° Long 88.341173°  
21/07/24 05:35:56 PM

# WATER SPRINKLERS

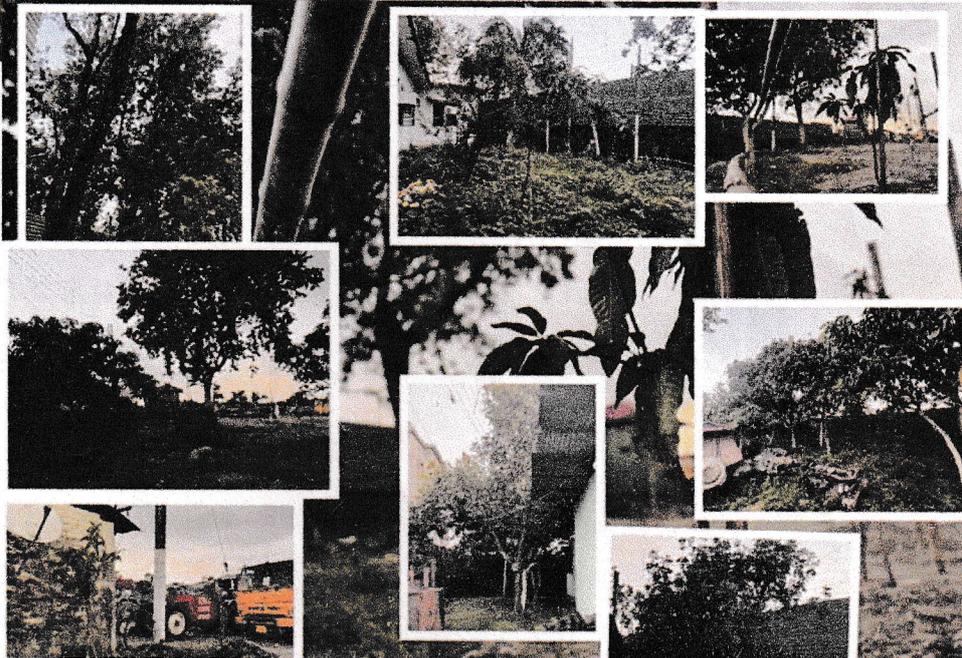


# GENERAL MEASURES IMPLEMENTED



## PLANTATION WORK

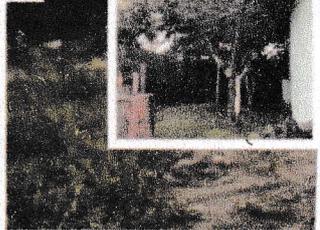
The green field was developed by us, leading to an increase in plantation within the area.





43

# PLANTATION WORK



# GENERAL MEASURES IMPLEMENTED

F.DISPLAY BOARD AT THE ENTRANCE GATE WITH CTO  
FROM S.P.C.B / P.C.C

4X



**MS ALAM ENTERPRISES**  
**मालम इन्टरप्राइस**  
ADD. VILLAGE-PANCHKALGURI ठिकाना: ग्राम: पांचकलगुरि  
P.O. NEMAI, P.S. MATIGARA प्रा. निर्वाह: थाना: माटिगडा  
DIST. DARJEELING, PIN 734010 जेला: दार्जिलिङ, पिन: 734010  
**CONSENT TO OPERATE**  
**FROM 14.10.2020 TO 13.10.2025**  
**STONE CRUSHER INDUSTRY**



**DISPLAY BOARD INSTALLED IN THE GATE OF  
PREMISES WITH CONTACT DETAIL ,ADDRESS ,CTO  
PERIOD**

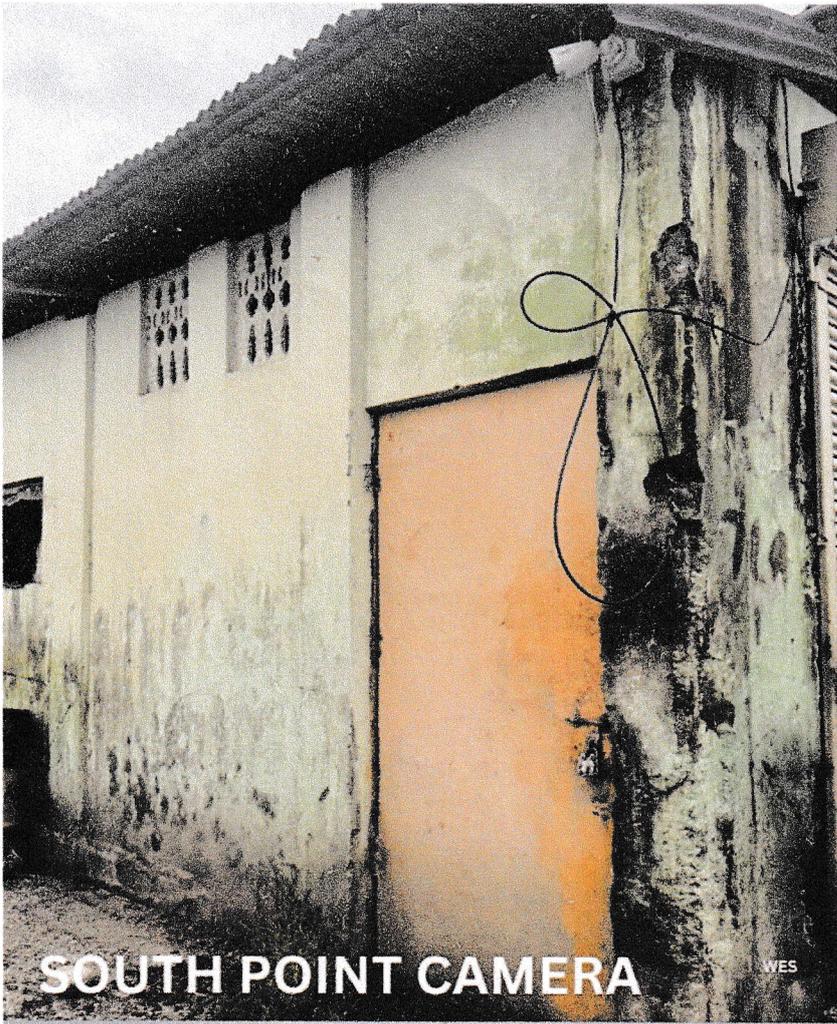




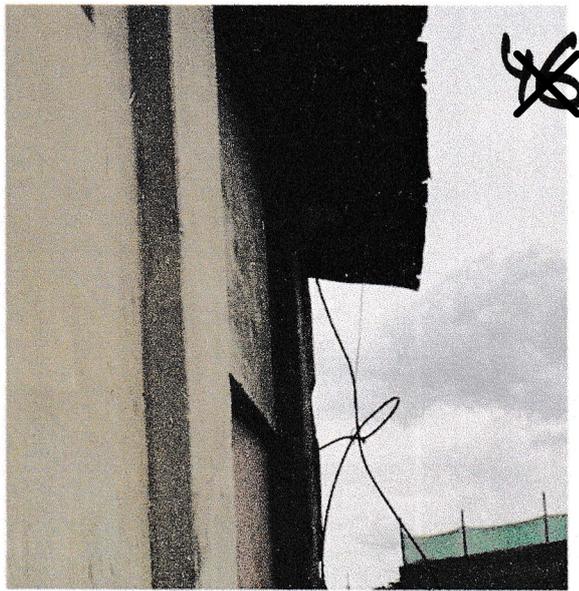
# GENERAL MEASURES IMPLEMENTED

## F. DISPLAY BOARD

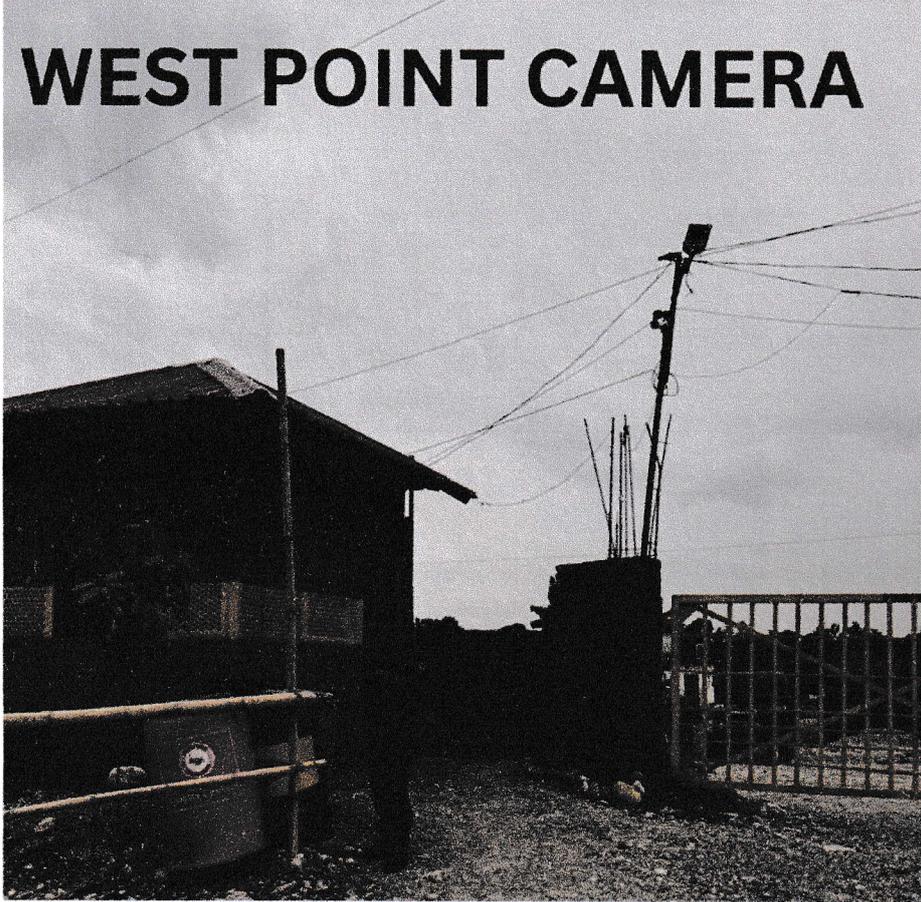




H.CCTV /PTZ camera

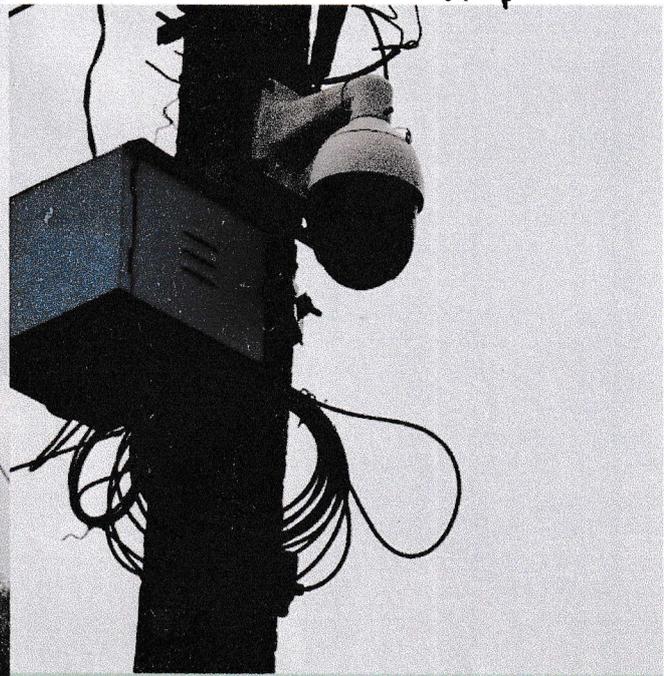


WEST POINT CAMERA





**NORTH POINT CAMERA**



**GENERAL MEASURES TAKION  
H.CCTV /PTZ camera**

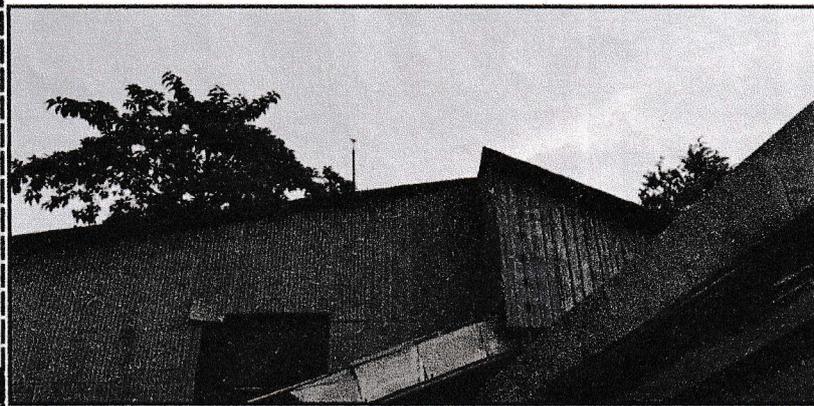


**EAST POINT CAMERA**

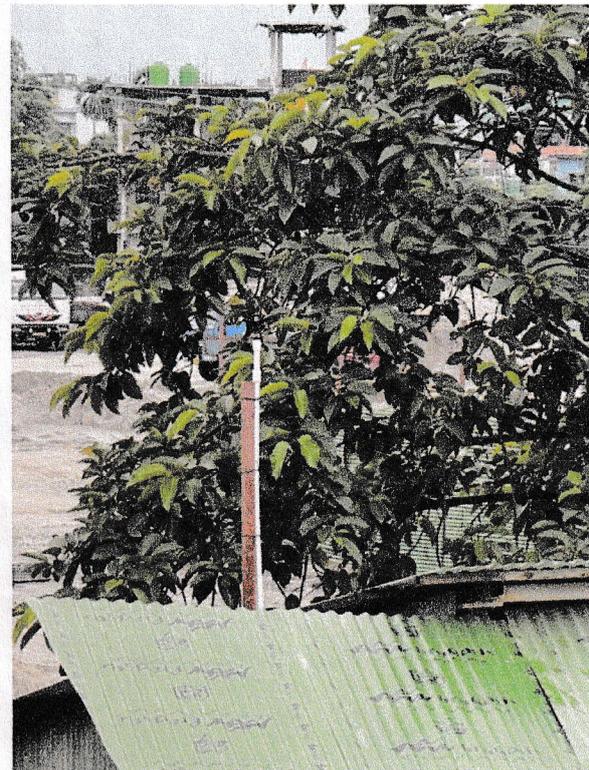




~~98~~

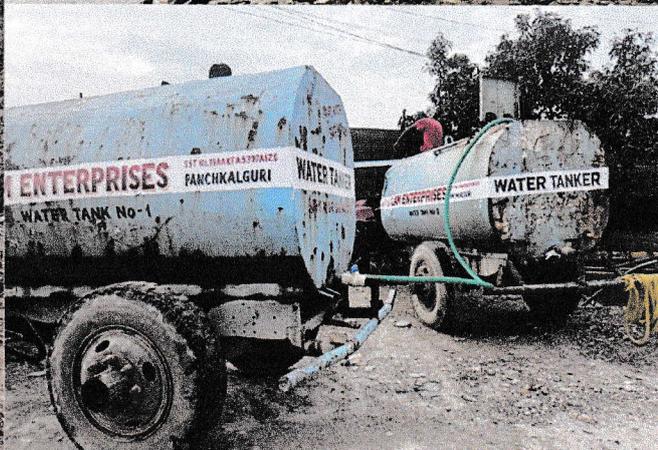
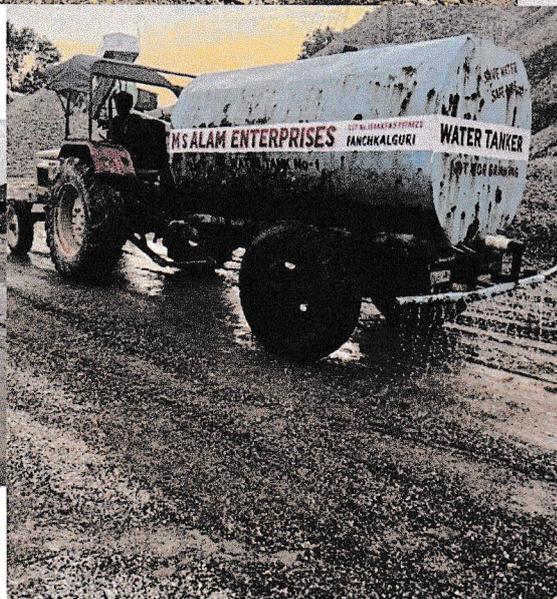
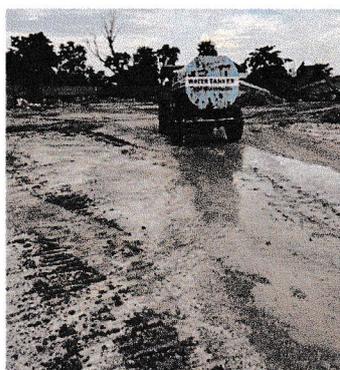
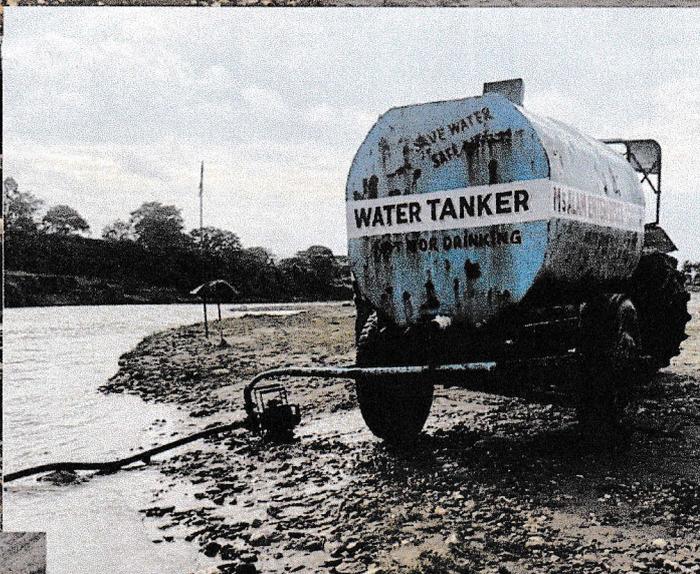
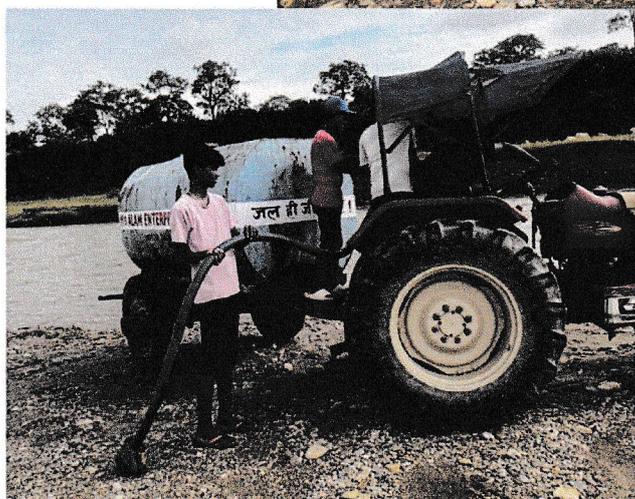
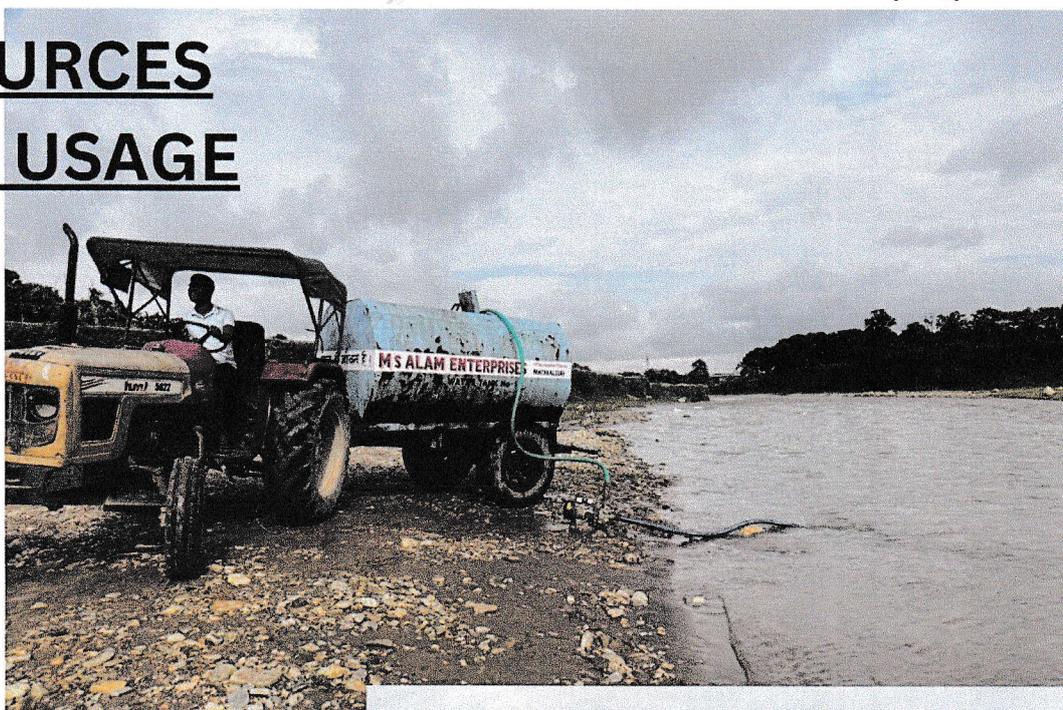


**The vibratory screen is completely enclosed within the house, which is constructed using GI sheets/profiles and equipped with a sprinkler water system.**



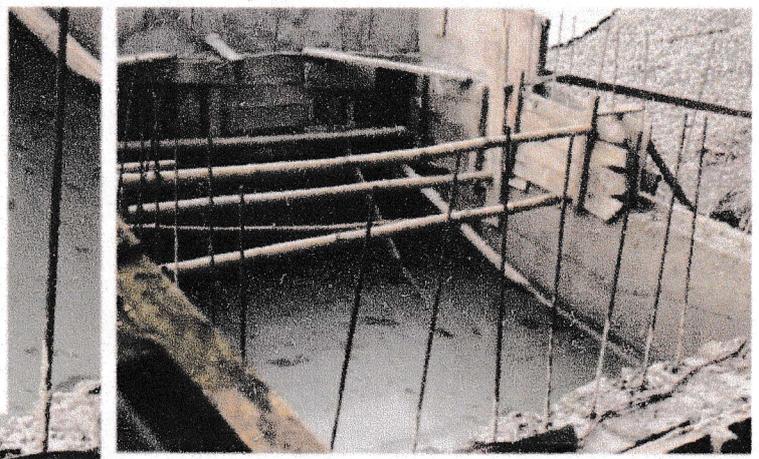
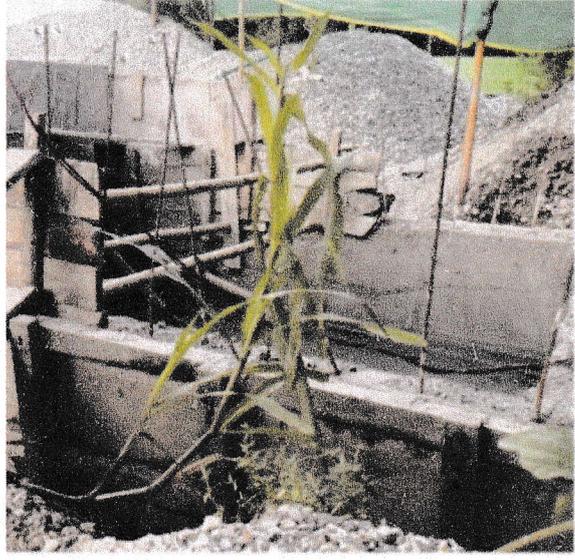
# WATER RESOURCES FOR FACTORY USAGE

- WE USE WATER FROM RIVER BED AND CARRY BY WATER TANK TO OUR PREMISES



Annexure-A12

50



# SETTLING AND SEDIMENTATION TANK



Annexure-A 43

5A



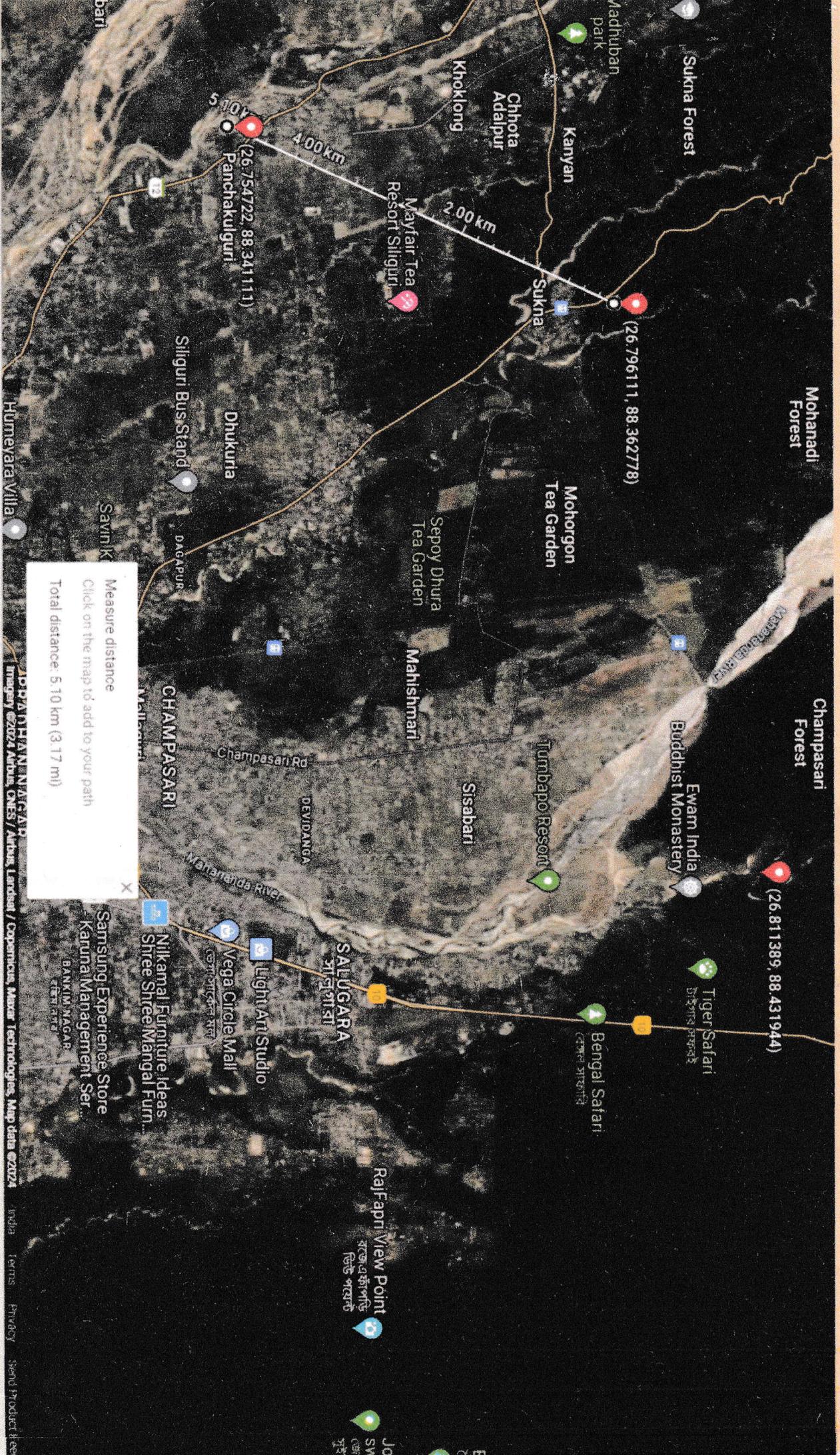
Terrain  
View topography and elevation

Measure distance  
Click on the map to add to your path

Total distance: 5.10 km (3.17 mi)

Search





Measure distance  
 Click on the map to add to your path  
 Total distance: 5.10 km (3.17 mi)

Amexwu-A 269 14



# M/s. Alam Enterprises

Alam : 98323-31450  
: 97330-31051  
Aftab : 70017-88878  
Mehtab : 99335-45735  
Office : 0353-2575786  
Resi. : 0353-2575454

53

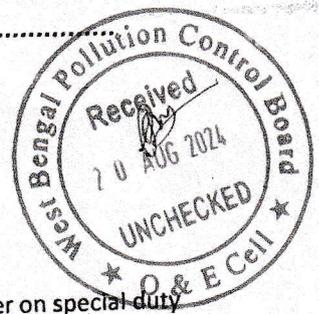
Office Address :  
Khaprail Bazar  
P.O. New Chumtha

Crushing Stone Industry and all kinds of  
Building Materials Suppliers  
P.S. MATIGARA, DARJEELING (W.B.)  
e-mail : 786alamenteprise@gmail.com

Factory Address :  
Pachkulguri  
P.O. Nema

Ref. No. : .....

Date : .....



OFFICE COPY

19/08/2024

TO

The officer on special duty

West Bengal Pollution control board

Paribesh bhawan,10A,block -LA,SECTORIII,BIDHANNAGAR KOLKATTA 700106

REF YOUR LATER NO -1M-11/2009(PT\_X DATE /07/2024 FOR APPERANCE ON 22.07.2024  
MONDAY AT 15 HRS

SUB enclosure letter for information of compliance of POLLUTION CONTROL BOARD order pass in  
hearing on 22.07.2024 at 3.30 pm based on Honorable NGT order VIDE OA NO 121/2023/EZ DATED  
063.12.2023

Respected sir

I Mahafuj Alam Partner of ALAM ENTERPRISES BEARING PAN NO AAKFA5397A  
GSTIN NO 19AAKFA5397A1ZD BY UNIT STONE CRUSHER AT PACHKULGURI ,PO NEMAI, PS  
MATIGARA, SUB DIVISION SILIGURI, DIST DARJELLING WEST BENGAL PIN 734010

Therefore I submit my compliance order to you for the above mentioned subject and ref

The necessary document enclosed here with as per mentioned below table

Work done detail as per CPCB guideline as per mentioned below

SLNO	Fugitive emission source	Present status of the unit	After compliance status of the unit	Page no From to
01	Unloading area of raw material primary crusher, screener ,conveyor ,belts and transfer points	<u>Raw material handling area:-</u> water sprinkling system available in the unloading area of raw material. <u>Primary crusher:-</u> The crusher mill has total 14nos of primary crusher. Out of which two of them was under maintenance. The primary crusher was not covered with GI/MS sheet. Only	01) water sprinkle installed before inspection 02) jaw crusher is inside the room and it was fully cover from all side by GI PROFILE sheet ,sqmt pipe ,ms joist 125mm, 03) SCREENER	01 TO 11

M/s. Alam Enterprises

Partner

BEFORE THE NATIONAL GREEN  
TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA,  
WEST BENGAL

O.A. No. 121/2023/EZ

In the matter of :

Sumanta Ghosh

.....Applicant

-Versus-

The State of West Bengal & Ors.

....Respondents.



EXCEPTION TO THE

AFFIDAVIT OF WBPCB

Krishnendu Bera ,  
Advocate.

280, Gopal Lal Thakur Road,  
Baranagar, Kolkata- 700036.

9804470595 (M)

Email : krishnendubera87@gmail.com